FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

SAHAR INDUSTRIES LLP OPERATING IN MANUFACTURING OF DIVERSIFIED RANGE OF DYED YARNS AND OTHER TEXTILE PRODUCTS INDUSTRY AT MOTI NAROLI, SURAT GUJARAT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SAHAR INDUSTRIES LLP LLPIN: ACA-9088 PAN:ADAFS5600F
2.	Address of the registered office	Block No.91, Paikee 1(B), Opp. Bharat Petroleum, N.H.-8, Moje-Moti Naroli, Taluka-Mangrol, Kim, Surat, Mangrol, Gujarat, India, 394110
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Block No.91, Paikee 1(B), Opp. Bharat Petroleum, N.H.-8, Moje-Moti Naroli, Taluka-Mangrol, Kim, Surat, Mangrol, Gujarat, India, 394110
5.	Installed capacity of main products/ services	300 MT per month
6.	Quantity and value of main products/ services sold in last financial year	As per the latest available financial Statement for F.Y. 2024-25: Quantity: NA Value: Rs. 77,29,68,366
7.	Number of employees/ workmen	NIL (As per the information provided by the SBOD).
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending request to Resolution Professional at cirp.sahar@gmail.com.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending request to Resolution Professional at cirp.sahar@gmail.com.
10.	Last date for receipt of expression of interest	18.04.2026
11.	Date of issue of provisional list of prospective resolution applicants	20.04.2026
12.	Last date for submission of objections to provisional list	25.04.2026
13.	Date of issue of final list of prospective resolution applicants	27.04.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.04.2026
15.	Last date for submission of resolution plans	29.05.2026
16.	Process email id to submit Expression of Interest	cirp.sahar@gmail.com
17.	Details of the corporate debtor's registration status as MSME	MSME Registered

Date: 03.04.2026
Place: Ahmedabad

Sun Resolution Professionals Private Limited

Resolution Professional of

M/s Sahar Industries LLP (In CIRP)

Through its Authorized Signatory

Mr. Iqbal Singh Gandhi

IBBI Registration No. IBBI/IPE-0064/IPA-1/2023-24/50043

AFA valid upto: 30.06.2026

IN THE HIGH COURT OF JUDICATURE AT BOMBAY IN INSOLVENCY

The Debtor hereunder mentioned have been adjudged Insolvent in Insolvency Petition No. 6 of 2024 as on 6th February, 2026 by the Hon'ble Insolvency Court.

INSOLVENCY PETITION NO. 6 OF 2024

Re: S. B. SINGH, Prop. Of Ravindra Engineering address at Unit No.109, Master Mind I.T. Park Royal Palm, Goregaon (East), Mumbai - 400 068 and also at 21, New Apolo Estate, Mogra Village, Nagardas Road, Andheri (East) Mumbai - 400 069.

.....Insolvent.

The Petition was presented to this Hon'ble Court on dated the 7th day of March, 2024 by M/s Shripal K. Shah ....Petitioning Creditor

Dated this 1st day of April, 2026.

Sd/-
MRS. R.V. RANE
Insolvency Registrar.
High Court Bombay

AISHPRA JEWELS PRIVATE LIMITED
CIN: U28113MH2007PTC168194
Contact: legalhpgk@gmail.com
Registered Office: Premises HE4040, H Tower, East Wing, 4th Floor, Bharat Diamond Bourse Complex, BKC Bandra-E, M-51, Mumbai City, Mumbai, Maharashtra, India, 400051

FORM NO. INC-26

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the Company from one state to another

Before the Central Government Western Region-I

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Aishpra Jewels Private Limited (CIN: U28113MH2007PTC168194) having its registered office at Premises HE4040, H Tower, East Wing, 4th Floor, Bharat Diamond Bourse Complex, BKC Bandra-E, M-51, Mumbai City, Mumbai, Maharashtra, India, 400051, **Petitioner**

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 01.04.2026 to enable the Company to change its Registered Office from the State of Maharashtra (ROC, Mumbai I) to the State of Uttar Pradesh (ROC Uttar Pradesh I, Kanpur).

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director (WR-I) at the address Everest, 5th Floor, 100 Marine Drive, Mumbai, Maharashtra-400002 within fourteen days of the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:

Registered Office: - Premises HE4040, H Tower, East Wing, 4th Floor, Bharat Diamond Bourse Complex, BKC Bandra-E, M-51, Mumbai City, Mumbai, Maharashtra, India, 400051

For and on behalf of
Aishpra Jewels Private Limited
SD/-
VAIBHAV SARAF
Date:03.04.2026 **Director**
Place: Mumbai **DIN:03337086**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SAHAR INDUSTRIES LLP OPERATING IN MANUFACTURING OF DIVERSIFIED RANGE OF DYED YARNS AND OTHER TEXTILE PRODUCTS INDUSTRY AT MOTI NAROLI, SURAT GUJARAT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN & CIN/ LLP No.	**SAHAR INDUSTRIES LLP** **LLPIN:** ACA-9088 **PAN:** ADAFS5600F
2	Address of the registered office	Block No.91, Paikee 1(B), Opp. Bharat Petroleum, N.H.-8, Moje-Moti Naroli, Taluka-Mangrol, Kim, Surat, Mangrol, Gujarat, India, 394110
3	URL of website	N.A.
4	Details of place where majority of fixed assets are located	Block No.91, Paikee 1(B), Opp. Bharat Petroleum, N.H.-8, Moje-Moti Naroli, Taluka-Mangrol, Kim, Surat, Mangrol, Gujarat, India, 394110
5	Installed capacity of main products/services	300 MT per month
6	Quantity and value of main products/ services sold in last financial year	As per the latest available financial Statement for F.Y. 2024-25: Quantity: NA Value: Rs. 77,29,68,366
7	Number of employees/ workmen	NIL (As per the information provided by the SBOD).
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by sending request to Resolution Professional at cirp.sahar@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending request to Resolution Professional at cirp.sahar@gmail.com
10.	Last date for receipt of expression of interest	18.04.2026
11.	Date of issue of provisional list of prospective resolution applicants	20.04.2026
12.	Last date for submission of objections to provisional list	25.04.2026
13.	Date of issue of final list of prospective resolution applicants	27.04.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.04.2026
15.	Last date for submission of resolution plans	29.05.2026
16.	Process email id to submit EOI	cirp.sahar@gmail.com
17.	Details of the corporate debtor's registration status as MSME	MSME Registered

Sd/-
Sun Resolution Professionals Private Limited
Resolution Professional of
M/s Sahar Industries LLP (In CIRP)
Through its Authorized Signatory
Mr. Iqbal Singh Gandhi
Date: 03.04.2026 **IBBI Registration No.** IBBI/IPE-0064/IPA-1/2023-24/50043
Place: Ahmedabad **AFA valid upto:** 30.06.2026

Canara Bank — A Government of India Undertaking — Syndicate

ARM BRANCH
HYDERABAD CIRCLE OFFICE, 10-3-163 &10-3-163/A, PLOT NO. 85, BESIDE RAIL NILAYAM, S. D. ROAD, SECUNDERABAD - 500026.E-mail: cb2752@canarabank.com

ADVERTISEMENT IN RESPECT OF TRANSFER OF STRESSED LOAN EXPOSURE OF M/S ZAVERI JEWELLERS TO THE PERMITED ENTITIES (PERMITTED ARCS/NBFCS/BANKS/FIS) BY PARTICIPATING IN E-AUCTION UNDER SWISS CHALLENGE PROCESS

Canara Bank invites Expression of Interest ("EOI") from eligible ARCs/NBFCs/Banks/ All India Financial Institutions (collectively "Permitted Entities" or "Bidders") in terms of extant guidelines from the Reserve bank of India (RBI) on transfer of Stressed Loan Exposures ("RBI MD"), as amended from time to time and the Bank's internal Board approved policy, for transfer of stressed loan exposures of M/S Zaveri Jewellers with Canara Bank outstanding of the Fund Based Limits amounting to Rs.8.35 Cr (Rupees Eight Crore Thirty Five lakh Only) as on 30.03.2026 plus further interest and charges etc., through e-Auction under Swiss Challenge Method on "All Cash" basis with a minimum Reserve Price of Rs.8.35 crore (Rupees Eight Crore Thirty Five lakh Only) on "As is where is", "As is what is", "Whatever there is" and without recourse basis.

Canara Bank shall not assume any operational, legal or any other type of Risks relating to the loan exposure and shall not be providing any representations or warranties for M/S Zaveri Jewellers. All interested eligible participants are requested to submit their willingness to participate in the e-Auction by way of an EOI and executing a Non-Disclosure Agreement, if not executed earlier. Last date for submission of EOI is 09.04.2026. Interested bidders can access Canara bank website for web notice and can get further details on www.canarabank.com by clicking on tenders.

Interested parties may contact undersigned

Contact Person	Contact Details	e-mail ID
Mr. V Sandeep Kumar	9885660606	cb2752@canarabank.com
Mr. K Santosh Satyanarayana	9110370518	

Please note that e- Auction process envisaged in this advertisement shall be subject to final approval by the Competent Authority. Further, Canara Bank reserves the right to cancel, modify, amend or withdraw any of the terms of this advertisement and process document at any stage and/or disqualify any eligible party, at any stage without assigning any reason whatsoever and without any liability by uploading the corrigendum on the website and the decision of Canara Bank in this regard shall be final and binding. This is not an offer document and is being issued with no commitment.

Date:02.04.2026,Place: Hyderabad Specialised ARM Branch **Authorized Officer,Canara Bank**

Canara Bank — A Government of India Undertaking — Syndicate

ARM BRANCH
HYDERABAD CIRCLE OFFICE, 10-3-163 &10-3-163/A, PLOT NO. 85, BESIDE RAIL NILAYAM, S. D. ROAD, SECUNDERABAD - 500026.E-mail: cb2752@canarabank.com

ADVERTISEMENT IN RESPECT OF TRANSFER OF STRESSED LOAN EXPOSURE OF M/S ST MARK EDUCATIONAL INSTITUTION TO THE PERMITED ENTITIES (PERMITTED ARCS/NBFCS/BANKS/FIS) BY PARTICIPATING IN E-AUCTION UNDER SWISS CHALLENGE PROCESS

Canara Bank invites Expression of Interest ("EOI") from eligible ARCs/NBFCs/Banks/ All India Financial Institutions (collectively "Permitted Entities" or "Bidders") in terms of extant guidelines from the Reserve bank of India (RBI) on transfer of Stressed Loan Exposures ("RBI MD"), as amended from time to time and the Bank's internal Board approved policy, for transfer of stressed loan exposures of M/S St Mark Educational Institution with Canara Bank outstanding of the Fund Based Limits amounting to Rs.140.03 Cr (Rupees One Hundred Forty Crore three lakh Only) as on 30.03.2026 plus further interest and charges etc., through e-Auction under Swiss Challenge Method on "All Cash" basis with a minimum Reserve Price of Rs.23.30 crore (Rupees Twenty Three Crores Thirty lakh Only) on "As is where is", "As is what is", "Whatever there is" and without recourse basis.

Canara Bank shall not assume any operational, legal or any other type of Risks relating to the loan exposure and shall not be providing any representations or warranties for M/S St Mark Educational Institution. All interested eligible participants are requested to submit their willingness to participate in the e-Auction by way of an EOI and executing a Non-Disclosure Agreement, if not executed earlier. Last date for submission of EOI is 09.04.2026. Interested bidders can access Canara bank website for web notice and can get further details on www.canarabank.com by clicking on tenders.

Interested parties may contact undersigned

Contact Person	Contact Details	e-mail ID
Mr. V Sandeep Kumar	9885660606	cb2752@canarabank.com
Mr. U Sai Srinivas	9505214124	

Please note that e- Auction process envisaged in this advertisement shall be subject to final approval by the Competent Authority. Further, Canara Bank reserves the right to cancel, modify, amend or withdraw any of the terms of this advertisement and process document at any stage and/or disqualify any eligible party, at any stage without assigning any reason whatsoever and without any liability by uploading the corrigendum on the website and the decision of Canara Bank in this regard shall be final and binding. This is not an offer document and is being issued with no commitment.

Date:02.04.2026,Place: Hyderabad Specialised ARM Branch **Authorized Officer,Canara Bank**

DEPARTMENT OF ENERGY
GOVERNMENT OF UTTAR PRADESH,
Room No. 324, Bapu Bhawan, Vidhan Shabha Marg, Lucknow (UP) 226001, India

ADVERTISEMENT NO.- 01/2026

Department of Energy, Government of Uttar Pradesh invites on-line application for the following posts:-

SL. NO.	NAME OF THE POST	NAME OF CORPORATION/DISCOM	NOS. OF VACANCY
1-	Director (Distribution)	U.P.Power Corporation Ltd., Lucknow	1
2-	Director (Commercial)	Dakshinanchal Vidyut Vitran Nigam Ltd., Agra	1
3-	Director (Technical)	Purvanchal Vidyut Vitran Nigam Ltd., Varanasi	1
4-	Director (Commercial)	Paschimanchal Vidyut Vitran Nigam Ltd., Meerut	1
5-	Director (Technical)	Paschimanchal Vidyut Vitran Nigam Ltd., Meerut	1
6-	Director (Finance)	Paschimanchal Vidyut Vitran Nigam Ltd., Meerut	1
7-	Director (Commercial)	Kesco Ltd. Kanpur	1
8-	Director (Finance)	U.P Power Transmission Corporation Ltd., Lucknow	1

Last date of application is 06 May, 2026 till 5 P.M.

Details and online application is available on the website: **www.uppcl.org**

The following information will generally be sought in application form on website. (The indicative format is only for reference).

Basic details (Name, father's/Husband name, age, address, email, mobile no. etc.) educational qualifications details, work experience, details of your vision and achievement in past organizations.

ADDITIONAL CHIEF SECRETARY
(ENERGY AND ADDITIONAL ENERGY SOURCE),
GOVERNMENT OF UTTAR PRADESH.

Ro. No. 04, Date - 02.04.2026

CENTRAL RAILWAY
BHUSAWAL DIVISION
E- AUCTION NOTICE

Bhusawal Division, Central Railway has called E auction for leasing of below given assets on **www.ireps.gov.in** through E auction leasing module .The interested bidders are requested to register and upload all necessary documents on site prior to E auction. For further details bidders are requested to visit the website **www.ireps.gov.in** to know all details related to E-auction mentioned below:- **Category:** Parking **Catalogue No.:** BSL-PKG-RV-MX-127-25-1 **Assets Details:** Two and Four wheeler - Raver **Auction date & Time:** 16.04.26, 10:00 **Category:** Parking **Catalogue No. :** BSL-PKG-JL-TW-136-26-1 **Assets Details:** Two wheeler -Jalgaon **Auction date & Time:** 16.04.26, 10:00 Further addendum/corrigendum time extension, clarification etc. If any in connection with subject tender will be uploaded on website. Bidder should regularly visit website to keep themselves updated.

Travel safely, Avoid footboard travelling

NOTICE

NOTICE is hereby given that the Certificate(s) for **Equity 400 Shares** face value **Rs.10**/- each having Folio No. **11069657**, Certificate Nos: **177910** bearing Distinctive Nos: **38594360 – 38594759** of **ULTRATECH CEMENT LTD** registered in the name(s) of **SAROJINI N BHAGIA** and **NANIK S BHAGIA** has/have been lost or misplaced and the undersigned has/have applied to the Company to issue Duplicate Certificate(s) for the said shares. Any person who has/have any claim in respect of the said share certificates should lodge such claim with the Company at its Registered Office. ULTRATECH CEMENT LTD, B Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri East, Mumbai, Maharashtra, 400093. within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue Duplicate Share Certificate(s).

Date: 02.04.2026 **Sd/-**
Name(s) of Shareholder(s)
SAROJINI N BHAGIA and NANIK S BHAGIA

KAJARIA CERAMICS LIMITED
[CIN: L26924HR1985PLC056150]

Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon, Haryana-122001, Phone +91-124-4081281
Corporate Office: J-1/ B-1 (Extn.), Mohan Co-operative Industrial Estate, Mathura Road, New Delhi- 110044
Phone: +91-11-26946409, Fax: +91-11-26946407
Website: www.kajariaceramics.com **E-mail:** investors@kajariaceramics.com

NOTICE

Second 100-Days' Campaign - ''Saksham Niveshak''

In line with the objectives of the Niveshak Shivir and the Investor Education and Protection Fund Authority's ("IEPF Authority") broader mandate of investor education, awareness and facilitation, the IEPF Authority has launched the **Second 100-Days' Campaign - ''Saksham Niveshak''** from April 1, 2026 to July 9, 2026, focusing on shareholders whose dividends remain unclaimed, with the emphasis on Know Your Client ("KYC") updation and related compliance measures.

In this regard, Kajaria Ceramics Limited **("the Company")** has initiated Second 100-Days' Campaign- ''Saksham Niveshak'' and this notice is being issued by the Company as a part of the aforesaid campaign.

All the shareholders who have unpaid/unclaimed dividend or those who are required to update their Know Your Client **("KYC")**, Bank/Nomination details, etc., are requested to download the KYC updation forms from the Company's website at **https://www.kajariaceramics.com/share-holder-query.php** and submit the duly filled and signed form along with KYC documents to the Company's Registrar and Share Transfer Agent at below mentioned address:

MCS Share Transfer Agent Limited
179-180, DSIDC Shed, 3rd Floor,
Okhla Industrial Area, Phase-I, New Delhi -110020
Email Id: **helpdeskdelhi@mcsregistrars.com**
Tel No.: 011-41406149-51

Further, shareholders holding shares in dematerialized form are requested to contact their respective Depository Participant to update the KYC, Bank/Nomination details, etc.

This campaign is specifically to reach out to the shareholders to update their KYC, Bank/nomination details and to claim their unpaid/unclaimed dividend and also to ensure timely receipt of dividend, so as to avoid transfer of shares and dividend to the IEPF Authority.

For any assistance regarding Second 100-Days' Campaign- **''Saksham Niveshak'',** you may contact to the Company at investors@kajariaceramics.com.

For Kajaria Ceramics Limited
Sd/-
Place: New Delhi **Vinit Kumar**
Date: April 1, 2026 **General Counsel & Company Secretary**

Expression of Interest for Leasing Operations of Narmada Extrusions Limited Plant

Narmada Extrusions Limited (CIN: U25202MP1984PLC002532) is undergoing Corporate Insolvency Resolution Process (CIRP) pursuant to the order dated 13.03.2026 of the Hon'ble National Company Law Tribunal (NCLT), Indore Bench.

Interested parties are invited to submit proposals for running the company's factory on rent, utilising its existing infrastructure.

Relevant Particulars	
Plant Location	Plot No. 71, Industrial Area No. 1, Pithampur, Dhar, Madhya Pradesh, India - 452001.
Product Portfolio	PP Woven Bags, HDPE Woven Sack Bags, Jumbo Bags, Laminated Bags, Food Grade Liner Bags, Industrial Fabric and related products
Annual Production	Exceeding 150 million bags (based on available records).

Parties interested in leasing and operating the factory may:

- Visit the site for assessment with prior permission from the Resolution Professional (via email).
- Submit their Expression of Interest (EOI), along with company profile and detailed financial terms, to cirp.narmadaextrusions@gmail.com / cakuldeeptank@gmail.com
- **Deadline**: 06:00 PM, 10 April 2026.

All EOIs and proposals are subject to final approval by the Committee of Creditors (CoC) & other authorities, as per applicable laws.

Kuldeep Tank
Interim Resolution Professional
In the matter of Narmada Extrusions Limited,
CIN-U25202MP1984PLC002532
IBBI Reg. No. IBBI/IPA-001/IP-P-02776/2022-2023/14255,
AFA valid till 30/06/2026.
Office: 202, Block-A, The One, RNT Marg., Indore 452001,
9826677735/9977332329/0731-4226345

ROYAL ORCHID HOTELS LIMITED

Corporate Identity Number: L55101KA1986PLC007392
Registered Office: No.1, Golf Avenue, Adjoining KGA Golf Course, Bengaluru - 560 008. Phone: 080-41783000.
email ID: cosec@royalorchidhotels.com, Website: www.royalorchidhotels.com

NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to provisions of Section 108 & 110 of the Companies Act, 2013 read with Rule 20 & 22 of the Companies (Management and Administration) Rules, 2014, as amended and read with Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and General Circular Nos. 14/2020 dated April, 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued from time to time, the latest one being General Circular no. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs, Government of India **(the "MCA Circulars"),** Secretarial Standards on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), approval of the Members of the Company to transact the Business as set out in the Notice, by passing the resolution contained in it through Postal Ballot, is being sought only by way of remote e-voting process. The Company is extending the e-voting facility through Central Depository Services (India) Limited (CDSL) to its members to enable them to cast their vote electronically on the following Resolutions set out in the Notice of the Postal Ballot:

No.	Type of Resolution	Particulars
1.	Special Resolution	Consider and Approve the proposal for change in Designation of Mr. Keshav Baljee (DIN: 00344855) from Non-Executive Director to Whole Time Director Designated as an Executive Director.
2.	Ordinary Resolution	Consider and Approve the proposal for increasing the remuneration of Mr. Arjun Baljee, President of the company who is holding office/place of profit.

The dispatch of Notice of Postal Ballot to the Members has been completed on Thursday, April02, 2026 only by email to those Members whose email Ids are registered with the Integrated Registry Management Services Private Limited, Registrar and Share Transfer Agent (RTA) and Depositories in compliance with MCA circulars and SEBI circulars and the same is available on the website of the Company at www.royalorchidhotels.com and on the website of BSE Limited at www.bseindia.com.and NSE at www.nseindia.com. Notice of Postal Ballot is also available on the website of Central Depository Services (India) Limited (CDSL) at www.cdslindia.com. If any member requires hard copy of the Notice for reference then he may send their request to the company at Investors@royalorchidhotels.com and if the member is entitled to exercise its vote as on the date of request then printout of the notice shall be sent to the shareholder at their registered address.

The Board of Directors has appointed Mr. Pradeep B. Kulkarni (Membership No. FCS 7260; CP 7835) as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The detailed instructions for e-voting are given in the Notice of Postal Ballot.

Members are requested to note the following:

Members, whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Registrars and by the Depositories (in case of electronic shareholding) as on the 'cut-off date' i.e. Friday, March 27, 2026, shall be entitled to avail the facility of e-voting provided by Central Depository Services (India) Limited. For details relating to e-voting, please refer the Notice of Postal Ballot.

The remote e-voting period begins on Saturday, April 04, 2026at 9.00 A.M. and end on Sunday, May 03, 2026at 5:00 P.M. During this period the eligible shareholders of the Company, holding shares either in physical form or in dematerialised form, may cast their vote electronically. The remote e-voting module shall be disabled by CDSL for voting thereafter.

Members holding shares in dematerialized form who have not registered their email addresses are requested to register/update their email addresses with respective depository participant(s). Members holding shares in physical form are requested to update their email addresses, by submitting a duly filled and signed Form ISR-1 along with self-attested copy of the PAN Card, and self-attested copy of any document (eg.: Driving License, Voter Identity Card, Passport) in support of the address of the Member, to Integrated Registry Management Services Private Limited, No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bangalore – 560003. The aforesaid form is available at the website of the Company i.e., www.royalorchidhotels.com.

The result of Postal Ballot will be announced on or before Tuesday, May 05, 2026 by 5:00 P.M and will be uploaded on the website of the Company www.royalorchidhotels.com and will be communicated to BSE and NSE.

In case of any query and/or grievance, in respect of voting by electronic means, Members may contact at the following address: Mr. Rakesh Dalvi, Sr. Manager, CDSL, Marathon Fufurex, A-Wing, 25th Floor, N.M. Joshi Marg, Lower Parel, Mumbai- 400013, Contact No. 18002109911 E-mail: helpdesk@cdslindia.com.

By Order of Board of Directors
For **Royal Orchid Hotels Limited**
Sd/-
Amit Jaiswal
Chief Financial Officer

Date: 02.04.2026
Place: Bengaluru

यूको बैंक **UCO BANK**
Honours Your Trust
(A Govt. of India Undertaking)

Head Office – II,
DIT- Procurement and Infrastructure
3 & 4, DD Block, Sector – 1,
Salt Lake, Kolkata–700064

NOTICE INVITING TENDER

UCO Bank invites tender for Selection of Service Provider for Development & Implementation of ISO based Messaging System through GeM Portal. For more details, please refer to **https://www.uco.bank.in** & **https://gem.gov.in**

Deputy General Manager
Date: 03.04.2026 **DIT- Procurement and Infrastructure**

XCHANGING SOLUTIONS LIMITED

(a DXC Technology Company)
CIN: L72200KA2002PLC030072
Registered Office: HP Avenue, 39/40, Electronic City Hosur Main Road, Bengaluru 560 100, Karnataka, India
Tel: +91 - 80 - 3387 0001
Email : compliance@xchanging.com **Website** : www.dxc.com
URL: https://dxc.com/in/en/about-us/xchanging-solutions-limited-investor-relations

NOTICE OF POSTAL BALLOT

Notice is hereby given to the members of **XCHANGING SOLUTIONS LIMITED** (the **"Company"**), pursuant to the provisions of Sections 108 and 110 of the Companies Act, 2013 (the **"Act"**), read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("**Rules**"), as amended, General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, the latest being General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs **("MCA Circular")**, Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard – 2 on General Meetings ("SS-2"), issued by the Institute of the Company Secretaries of India including any statutory modification(s) or enactment thereof for the time being in force, that the resolution appended in the Postal Ballot Notice be passed by the Members of the Company through postal ballot by way of remote e-voting (**"e-voting" / "remote e-voting"**) process only.

The Company has completed the electronic transmission of Postal Ballot Notice on Thursday, April 2, 2026, to those Members whose email id's are registered with the Company or with the National Securities Depository Limited (**'NSDL'**) / Central Depository Services (India) Limited (**'CDSL'**) (**'Depositories'**) for seeking the consent of Members through Postal Ballot via e-voting as detailed in the Postal Ballot Notice.

To facilitate seamless participation, the Company has engaged **KFin Technologies Limited**, Registrar and Share Transfer Agent, for enabling e-voting. The process for registration of email addresses is detailed in the Postal Ballot Notice.

The Company has appointed Mr. Ankush Agarwal, Partner (Membership No. F9719 & COP No. 14486) of MAKS & Co., Company Secretaries *(FRN* P2018UP067700*)* as the Scrutinizer for conducting the Postal Ballot process and also to scrutinize the voting process in a fair and transparent manner. The Voting rights of Members shall be reckoned on the cut-off date i.e. **Friday, March 27, 2026**.

Members are requested to note that facility of voting by electronic means (e-voting) is available to all the Members. Members can cast their e-votes at the website https://evoting.kfintech.com. E-voting shall commence from **Friday, April 3, 2026** at **9:00 A.M.** (IST) and end on **Saturday, May 2, 2026** at **5:00 P.M**. (IST). E-voting shall not be allowed after 5.00 P.M. on **Saturday, May 2, 2026** and e-voting module shall be disabled thereafter. The results of the postal ballot will be declared on or before **Tuesday, May 5, 2026** which shall be displayed at the Registered office of the Company and would also be uploaded on the website of the Company at https://dxc.com/in/en/about-us/xchanging-solutions-limited-investor-relations, website of KFin Technologies Limited at https://evoting.kfintech.com, website of the National Stock Exchange of India Limited at https://www.nseindia.com/ and website of the BSE Limited at https://www.bseindia.com/.

In case of non-receipt of Postal Ballot notice, a Member can download the Postal Ballot notice from the link https://evoting.kfintech.com or https://dxc.com/in/en/about-us/xchanging-solutions-limited-investor-relations. Any query or grievance in relation to voting by Postal Ballot via electronic means may be addressed to the Company Secretary at compliance@xchanging.com and/or to Mr. Ganesh Patro, Assistant Vice President KFin Technologies Limited at 1800 309 4001(Toll Free) or email at einward.ris@kfintech.com and a person who is not a member of the Company as on **Friday, March 27, 2026** should treat this notice for information purposes only.

SPECIAL WINDOW FOR TRANSFER REQUESTS

Further, pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025 read with Circular dated January 30, 2026, that a Special Window has been opened to facilitate ease of investment and safeguard the interests of investors. This facility is available in cases where transfer deeds were executed prior to April 01, 2019 and whose requests were rejected or returned due to documentation/process deficiencies were provided with an opportunity re-lodge such rejected transfer requests with valid documents from July 07, 2025 to January 06, 2026. SEBI has now extended this special window for a further period of one year, from February 05, 2026 to February 04, 2027 (both days inclusive).

Eligible shareholders are requested to submit the requisite documents after rectifying deficiencies to KFin Technologies Limited, Unit: Xchanging Solutions Limited, Selenium Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad – 500 032, Telangana or at email einward.ris@kfintech.com. The aforesaid information is also available on the Company's website at Xchanging Solutions Limited Investor Relations.

For Xchanging Solutions Limited
Sd/-
Radhika Khurana
Date: April 2, 2026 **Company Secretary & Compliance Officer**
Place: Gurgaon **Membership No: A32557**

NAVYUG FIN-SEC PRIVATE LIMITED
Registered Office: Flat No B-1/22, Plot No 4, Sector-11, Dwarka, New Delhi, India –110075
CIN: U67120DL1996PTC081291

JOINT PUBLIC NOTICE

[In terms of Paragraph 8,9 and 10 of the Reserve Bank of India (Non-Banking Financial Companies – Acquisition of Shareholding or Control) Directions, 2025 (hereinafter referred to as "the Directions") bearing reference No. RBI/DOR/2025-26/340 DOR.HOL.REC.259/16. 13.100/2025-26, dated November 28, 2025]

This notice is being issued jointly by Navyug Fin-Sec Private Limited (the "Company") along with Oriental Structural Engineers Private Limited and Mr. Vikas Mohan (collectively referred to as " Acquirer "), and Mrs. Anju Gupta & other ("Transferor") pursuant to the Directions.

BACKGROUND

- NAVYUG FIN-SEC PRIVATE LIMITED is a non-deposit taking Non-Banking Financial Company (NBFC) registered with the Reserve Bank of India (RBI) under Certificate of Registration No. B.14.01874, dated 19th September 2000. Bearing Corporate Identity Number (CIN) U67120DL1996PTC08129, its registered office is situated at B-1/22, Plot No. 4, Sector-11, Dwarka, New Delhi-110075. The primary objective of the Company is to provide various financial services, such as providing loans and advances, and acquiring stocks, equities, and debts issued by the government or any other local authority.

The Transferors (Sellers):	The Acquirer (Investor 1)	The Acquirer (Investor 2 / Nominee):
The Transferors comprise the existing shareholders of the Company, including Anju Gupta, Ajay Jha, Chandresh Gupta, Sonam Gupta, Bharat Jha, Gayatri Jha, and other individual shareholders, who collectively hold the shares proposed to be transferred.	Oriental Structural Engineers Private Limited is a company incorporated under Indian Companies Act, 1956 having CIN Number U74210DL 1971PTC005680 and having its registered office at OSE Commercial Block, Hotel ALOFT, Asset 5B, Aerocity, Hospitality District, IGI Airport, New Delhi South West Delhi DL IN 110037. It is a leading player in the Indian infrastructure sector, boasting over five decades of experience with expertise in highways, roads, airfields, real estate, hospitality, industrial, and logistics infrastructure.	Mr. Vikas Mohan will be acquiring only one equity share of the Company, acting as a nominee of Oriental Structural Engineers Private Limited.

Proposed Transaction:

The Proposed Investors intend to acquire the entire equity share capital of the Company from the existing shareholders through a secondary purchase and Appoint of Mr. Vikas Mohan as Director of the Company. (hereinafter referred to as the "Proposed Transaction").

The Proposed Transaction will result in (i) a change of more than 26% in the shareholding of the Company, and (ii) a change of more than 33% in the composition of the Board of Directors of the Company. Accordingly, prior approval of the Reserve Bank of India ("RBI") is required under Regulation 6 and 7 of the applicable Directions.

The Proposed Transaction is driven by the strategic intent of the Proposed Investors to invest in high-quality businesses operating in attractive and high-growth sectors, including the financial services sector. For the Company, the transaction is expected to enable a complete transition in ownership, strengthen its capital base, and support its future growth and expansion plans.

RBI Approval:

In terms of the Directions, the RBI has, by way of its letter dated March 25, 2026 issued to the Company, bearing reference no DEL.DOR. NBFCBL.No.S 2923 /24-03-041 /2025-2026, provided its prior written approval for secondary sale of shares by the Transferor, resulting in a change in the shareholding of the Company of more than 26%. The RBI has also approved the appointment of additional directors to the board of the Company by the Proposed Investors, pursuant to the Proposed Transaction.

The Proposed Transaction will be effected upon fulfilment of various agreed upon conditions precedent and the expiry of 30 (thirty) days from the date of publication of this public notice, in accordance with provisions of Paragraph 8 9 and 10.

Any person seeking any clarification(s) and/or having any objection(s) to the Proposed Transaction may write to the Company within 30 (thirty) days from the date of this notice, addressed to Mr. Om Prakash Kandoi, Director at the registered office address of the Company or email at **navyug_finsec@rediffmail.com**

A copy of this notice is also available at the registered office of the Company.

Sd/- **Sd/-**
NAVYUG FIN-SEC PRIVATE LIMITED **Mr. Vikas Mohan**
Sd/- **Sd/-**
Oriental Structural Engineers Private Limited **Mrs. Anju Gupta & other**
Date: 03.04.2026
Place: Delhi

IN THE HIGH COURT OF JUDICATURE AT BOMBAY IN INSOLVENCY

The Debtor hereunder mentioned have been adjudged Insolvent in Insolvency Petition No. 6 of 2024 as on 6th February, 2026 by the Hon'ble Insolvency Court.

INSOLVENCY PETITION NO. 6 OF 2024

Re: S. B. SINGH, Prop. Of Ravindra Engineering address at Unit No.109, Master Mind I.T. Park Royal Palm, Goregaon (East), Mumbai - 400 068 and also at 21, New Apolo Estate, Mogra Village, Nagardas Road, Andheri (East) Mumbai - 400 069.

.....Insolvent.

The Petition was presented to this Hon'ble Court on dated the 7th day of March, 2024 by M/s Shripal K. Shah ....Petitioning Creditor

Dated this 1st day of April, 2026.

Sd/-
MRS. R.V. RANE
Insolvency Registrar.
High Court Bombay

AISHPRA JEWELS PRIVATE LIMITED
CIN: U28113MH2007PTC168194
Contact: legalhpgk@gmail.com
Registered Office: Premises HE4040, H Tower, East Wing, 4th Floor, Bharat Diamond Bourse Complex, BKC Bandra-E, M-51, Mumbai City, Mumbai, Maharashtra, India, 400051

FORM NO. INC-26

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the Company from one state to another

Before the Central Government Western Region-I

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Aishpra Jewels Private Limited (CIN: U28113MH2007PTC168194) having its registered office at Premises HE4040, H Tower, East Wing, 4th Floor, Bharat Diamond Bourse Complex, BKC Bandra-E, M-51, Mumbai City, Mumbai, Maharashtra, India, 400051, **Petitioner**

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 01.04.2026 to enable the Company to change its Registered Office from the State of Maharashtra (ROC, Mumbai I) to the State of Uttar Pradesh (ROC Uttar Pradesh I, Kanpur).

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director (WR-I) at the address Everest, 5th Floor, 100 Marine Drive, Mumbai, Maharashtra-400002 within fourteen days of the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:

Registered Office: - Premises HE4040, H Tower, East Wing, 4th Floor, Bharat Diamond Bourse Complex, BKC Bandra-E, M-51, Mumbai City, Mumbai, Maharashtra, India, 400051

For and on behalf of
Aishpra Jewels Private Limited
SD/-
VAIBHAV SARAF
Director
DIN:03337086

Date:03.04.2026
Place: Mumbai

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SAHAR INDUSTRIES LLP OPERATING IN MANUFACTURING OF DIVERSIFIED RANGE OF DYED YARNS AND OTHER TEXTILE PRODUCTS INDUSTRY AT MOTI NAROLI, SURAT GUJARAT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN & CIN/ LLP No.	**SAHAR INDUSTRIES LLP** **LLPIN:** ACA-9088 **PAN:** ADAFS5600F
2	Address of the registered office	Block No.91, Paikee 1(B), Opp. Bharat Petroleum, N.H.-8, Moje-Moti Naroli, Taluka-Mangrol, Kim, Surat, Mangrol, Gujarat, India, 394110
3	URL of website	N.A.
4	Details of place where majority of fixed assets are located	Block No.91, Paikee 1(B), Opp. Bharat Petroleum, N.H.-8, Moje-Moti Naroli, Taluka-Mangrol, Kim, Surat, Mangrol, Gujarat, India, 394110
5	Installed capacity of main products/services	300 MT per month
6	Quantity and value of main products/ services sold in last financial year	As per the latest available financial Statement for F.Y. 2024-25: Quantity: NA Value: Rs. 77,29,68,366
7	Number of employees/ workmen	NIL (As per the information provided by the SBOD).
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by sending request to Resolution Professional at cirp.sahar@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending request to Resolution Professional at cirp.sahar@gmail.com
10.	Last date for receipt of expression of interest	18.04.2026
11.	Date of issue of provisional list of prospective resolution applicants	20.04.2026
12.	Last date for submission of objections to provisional list	25.04.2026
13.	Date of issue of final list of prospective resolution applicants	27.04.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.04.2026
15.	Last date for submission of resolution plans	29.05.2026
16.	Process email id to submit EOI	cirp.sahar@gmail.com
17.	Details of the corporate debtor's registration status as MSME	MSME Registered

Sd/-
Sun Resolution Professionals Private Limited
Resolution Professional of
M/s Sahar Industries LLP (In CIRP)
Through its Authorized Signatory
Mr. Iqbal Singh Gandhi
IBBI Registration No. IBBI/IPE-0064/IPA-1/2023-24/50043
AFA valid upto: 30.06.2026

Date: 03.04.2026
Place: Ahmedabad

Canara Bank — A Government of India Undertaking — Syndicate

ARM BRANCH
HYDERABAD CIRCLE OFFICE, 10-3-163 &10-3-163/A, PLOT NO. 85, BESIDE RAIL NILAYAM, S. D. ROAD, SECUNDERABAD - 500026.E-mail: cb2752@canarabank.com

ADVERTISEMENT IN RESPECT OF TRANSFER OF STRESSED LOAN EXPOSURE OF M/S ZAVERI JEWELLERS TO THE PERMITED ENTITIES (PERMITTED ARCS/NBFCS/BANKS/FIS) BY PARTICIPATING IN E-AUCTION UNDER SWISS CHALLENGE PROCESS

Canara Bank invites Expression of Interest ("EOI") from eligible ARCs/NBFCs/Banks/ All India Financial Institutions (collectively "Permitted Entities" or "Bidders") in terms of extant guidelines from the Reserve bank of India (RBI) on transfer of Stressed Loan Exposures ("RBI MD"), as amended from time to time and the Bank's internal Board approved policy, for transfer of stressed loan exposures of M/S Zaveri Jewellers with Canara Bank outstanding of the Fund Based Limits amounting to Rs.8.35 Cr (Rupees Eight Crore Thirty Five lakh Only) as on 30.03.2026 plus further interest and charges etc., through e-Auction under Swiss Challenge Method on "All Cash" basis with a minimum Reserve Price of Rs.8.35 crore (Rupees Eight Crore Thirty Five lakh Only) on "As is where is", "As is what is", "Whatever there is" and without recourse basis.

Canara Bank shall not assume any operational, legal or any other type of Risks relating to the loan exposure and shall not be providing any representations or warranties for M/S Zaveri Jewellers. All interested eligible participants are requested to submit their willingness to participate in the e-Auction by way of an EOI and executing a Non-Disclosure Agreement, if not executed earlier. Last date for submission of EOI is 09.04.2026. Interested bidders can access Canara bank website for web notice and can get further details on www.canarabank.com by clicking on tenders.

Interested parties may contact undersigned

Contact Person	Contact Details	e-mail ID
Mr. V Sandeep Kumar	9885660606	cb2752@canarabank.com
Mr. K Santosh Satyanarayana	9110370518	

Please note that e- Auction process envisaged in this advertisement shall be subject to final approval by the Competent Authority. Further, Canara Bank reserves the right to cancel, modify, amend or withdraw any of the terms of this advertisement and process document at any stage and/or disqualify any eligible party, at any stage without assigning any reason whatsoever and without any liability by uploading the corrigendum on the website and the decision of Canara Bank in this regard shall be final and binding. This is not an offer document and is being issued with no commitment.

Date:02.04.2026,Place: Hyderabad Specialised ARM Branch — **Authorized Officer,Canara Bank**

Canara Bank — A Government of India Undertaking — Syndicate

ARM BRANCH
HYDERABAD CIRCLE OFFICE, 10-3-163 &10-3-163/A, PLOT NO. 85, BESIDE RAIL NILAYAM, S. D. ROAD, SECUNDERABAD - 500026.E-mail: cb2752@canarabank.com

ADVERTISEMENT IN RESPECT OF TRANSFER OF STRESSED LOAN EXPOSURE OF M/S ST MARK EDUCATIONAL INSTITUTION TO THE PERMITED ENTITIES (PERMITTED ARCS/NBFCS/BANKS/FIS) BY PARTICIPATING IN E-AUCTION UNDER SWISS CHALLENGE PROCESS

Canara Bank invites Expression of Interest ("EOI") from eligible ARCs/NBFCs/Banks/ All India Financial Institutions (collectively "Permitted Entities" or "Bidders") in terms of extant guidelines from the Reserve bank of India (RBI) on transfer of Stressed Loan Exposures ("RBI MD"), as amended from time to time and the Bank's internal Board approved policy, for transfer of stressed loan exposures of M/S St Mark Educational Institution with Canara Bank outstanding of the Fund Based Limits amounting to Rs.140.03 Cr (Rupees One Hundred Forty Crore three lakh Only) as on 30.03.2026 plus further interest and charges etc., through e-Auction under Swiss Challenge Method on "All Cash" basis with a minimum Reserve Price of Rs.23.30 crore (Rupees Twenty Three Crores Thirty lakh Only) on "As is where is", "As is what is", "Whatever there is" and without recourse basis.

Canara Bank shall not assume any operational, legal or any other type of Risks relating to the loan exposure and shall not be providing any representations or warranties for M/S St Mark Educational Institution. All interested eligible participants are requested to submit their willingness to participate in the e-Auction by way of an EOI and executing a Non-Disclosure Agreement, if not executed earlier. Last date for submission of EOI is 09.04.2026. Interested bidders can access Canara bank website for web notice and can get further details on www.canarabank.com by clicking on tenders.

Interested parties may contact undersigned

Contact Person	Contact Details	e-mail ID
Mr. V Sandeep Kumar	9885660606	cb2752@canarabank.com
Mr. U Sai Srinivas	9505214124	

Please note that e- Auction process envisaged in this advertisement shall be subject to final approval by the Competent Authority. Further, Canara Bank reserves the right to cancel, modify, amend or withdraw any of the terms of this advertisement and process document at any stage and/or disqualify any eligible party, at any stage without assigning any reason whatsoever and without any liability by uploading the corrigendum on the website and the decision of Canara Bank in this regard shall be final and binding. This is not an offer document and is being issued with no commitment.

Date:02.04.2026,Place: Hyderabad Specialised ARM Branch — **Authorized Officer,Canara Bank**

DEPARTMENT OF ENERGY
GOVERNMENT OF UTTAR PRADESH,
Room No. 324, Bapu Bhawan, Vidhan Shabha Marg, Lucknow (UP) 226001, India

ADVERTISEMENT NO.- 01/2026

Department of Energy, Government of Uttar Pradesh invites on-line application for the following posts:-

SL. NO.	NAME OF THE POST	NAME OF CORPORATION/DISCOM	NOS. OF VACANCY
1-	Director (Distribution)	U.P.Power Corporation Ltd., Lucknow	1
2-	Director (Commercial)	Dakshinanchal Vidyut Vitran Nigam Ltd., Agra	1
3-	Director (Technical)	Purvanchal Vidyut Vitran Nigam Ltd., Varanasi	1
4-	Director (Commercial)	Paschimanchal Vidyut Vitran Nigam Ltd., Meerut	1
5-	Director (Technical)	Paschimanchal Vidyut Vitran Nigam Ltd., Meerut	1
6-	Director (Finance)	Paschimanchal Vidyut Vitran Nigam Ltd., Meerut	1
7-	Director (Commercial)	Kesco Ltd. Kanpur	1
8-	Director (Finance)	U.P Power Transmission Corporation Ltd., Lucknow	1

Last date of application is 06 May, 2026 till 5 P.M.

Details and online application is available on the website: **www.uppcl.org**

The following information will generally be sought in application form on website. (The indicative format is only for reference).

Basic details (Name, father's/Husband name, age, address, email, mobile no. etc.) educational qualifications details, work experience, details of your vision and achievement in past organizations.

ADDITIONAL CHIEF SECRETARY
(ENERGY AND ADDITIONAL ENERGY SOURCE),
GOVERNMENT OF UTTAR PRADESH.

Ro. No. 04, Date - 02.04.2026

Expression of Interest for Leasing Operations of Narmada Extrusions Limited Plant

Narmada Extrusions Limited (CIN: U25202MP1984PLC002532) is undergoing Corporate Insolvency Resolution Process (CIRP) pursuant to the order dated 13.03.2026 of the Hon'ble National Company Law Tribunal (NCLT), Indore Bench.

Interested parties are invited to submit proposals for running the company's factory on rent, utilising its existing infrastructure.

Relevant Particulars	
Plant Location	Plot No. 71, Industrial Area No. 1, Pithampur, Dhar, Madhya Pradesh, India - 452001.
Product Portfolio	PP Woven Bags, HDPE Woven Sack Bags, Jumbo Bags, Laminated Bags, Food Grade Liner Bags, Industrial Fabric and related products
Annual Production	Exceeding 150 million bags (based on available records).

Parties interested in leasing and operating the factory may:

- Visit the site for assessment with prior permission from the Resolution Professional (via email).
- Submit their Expression of Interest (EOI), along with company profile and detailed financial terms, to cirp.narmadaextrusions@gmail.com / cakuldeeptank@gmail.com
- **Deadline**: 06:00 PM, 10 April 2026.

All EOIs and proposals are subject to final approval by the Committee of Creditors (CoC) & other authorities, as per applicable laws.

Kuldeep Tank
Interim Resolution Professional
In the matter of Narmada Extrusions Limited,
CIN-U25202MP1984PLC002532
IBBI Reg. No. IBBI/IPA-001/IP-P-02776/2022-2023/14255,
AFA valid till 30/06/2026.
Office: 202, Block-A, The One, RNT Marg., Indore 452001,
9826677735/9977332329/0731-4226345

CENTRAL RAILWAY
BHUSAWAL DIVISION
E- AUCTION NOTICE

Bhusawal Division, Central Railway has called E auction for leasing of below given assets on **www.ireps.gov.in** through E auction leasing module .The interested bidders are requested to register and upload all necessary documents on site prior to E auction. For further details bidders are requested to visit the website **www.ireps.gov.in** to know all details related to E-auction mentioned below:-
Category: Parking **Catalogue No.:** BSL-PKG-RV-MX-127-25-1 **Assets Details:** Two and Four wheeler - Raver **Auction date & Time:** 16.04.26, 10:00
Category: Parking **Catalogue No. :** BSL-PKG-JL-TW-136-26-1 **Assets Details:** Two wheeler -Jalgaon **Auction date & Time:** 16.04.26, 10:00
Further addendum/corrigendum time extension, clarification etc. If any in connection with subject tender will be uploaded on website. Bidder should regularly visit website to keep themselves updated.

Travel safely, Avoid footboard travelling

NOTICE

NOTICE is hereby given that the Certificate(s) for **Equity 400 Shares** face value **Rs.10**/- each having Folio No. **11069657**, Certificate Nos: **177910** bearing Distinctive Nos: **38594360 – 38594759** of **ULTRATECH CEMENT LTD** registered in the name(s) of **SAROJINI N BHAGIA** and **NANIK S BHAGIA** has/have been lost or misplaced and the undersigned has/have applied to the Company to issue Duplicate Certificate(s) for the said shares. Any person who has/have any claim in respect of the said share certificates should lodge such claim with the Company at its Registered Office. ULTRATECH CEMENT LTD, B Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri East, Mumbai, Maharashtra, 400093. within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue Duplicate Share Certificate(s).

Date: 02.04.2026
Sd/-
Name(s) of Shareholder(s)
SAROJINI N BHAGIA and NANIK S BHAGIA

KAJARIA CERAMICS LIMITED
[CIN: L26924HR1985PLC056150]

Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon, Haryana-122001, Phone +91-124-4081281
Corporate Office: J-1/ B-1 (Extn.), Mohan Co-operative Industrial Estate, Mathura Road, New Delhi- 110044
Phone: +91-11-26946409, Fax: +91-11-26946407
Website: www.kajariaceramics.com **E-mail:** investors@kajariaceramics.com

NOTICE

Second 100-Days' Campaign - ''Saksham Niveshak''

In line with the objectives of the Niveshak Shivir and the Investor Education and Protection Fund Authority's ("IEPF Authority") broader mandate of investor education, awareness and facilitation, the IEPF Authority has launched the **Second 100-Days' Campaign - ''Saksham Niveshak''** from April 1, 2026 to July 9, 2026, focusing on shareholders whose dividends remain unclaimed, with the emphasis on Know Your Client ("KYC") updation and related compliance measures.

In this regard, Kajaria Ceramics Limited **("the Company")** has initiated Second 100-Days' Campaign- ''Saksham Niveshak'' and this notice is being issued by the Company as a part of the aforesaid campaign.

All the shareholders who have unpaid/unclaimed dividend or those who are required to update their Know Your Client **("KYC")**, Bank/Nomination details, etc., are requested to download the KYC updation forms from the Company's website at **https://www.kajariaceramics.com/share-holder-query.php** and submit the duly filled and signed form along with KYC documents to the Company's Registrar and Share Transfer Agent at below mentioned address:

MCS Share Transfer Agent Limited
179-180, DSIDC Shed, 3rd Floor,
Okhla Industrial Area, Phase-I, New Delhi -110020
Email Id: **helpdeskdelhi@mcsregistrars.com**
Tel No.: 011-41406149-51

Further, shareholders holding shares in dematerialized form are requested to contact their respective Depository Participant to update the KYC, Bank/Nomination details, etc.

This campaign is specifically to reach out to the shareholders to update their KYC, Bank/nomination details and to claim their unpaid/unclaimed dividend and also to ensure timely receipt of dividend, so as to avoid transfer of shares and dividend to the IEPF Authority.

For any assistance regarding Second 100-Days' Campaign- **''Saksham Niveshak'',** you may contact to the Company at investors@kajariaceramics.com.

For Kajaria Ceramics Limited
Sd/-
Vinit Kumar
General Counsel & Company Secretary

Place: New Delhi
Date: April 1, 2026

ROYAL ORCHID HOTELS LIMITED

Corporate Identity Number: L55101KA1986PLC007392
Registered Office: No.1, Golf Avenue, Adjoining KGA Golf Course, Bengaluru - 560 008. Phone: 080-41783000.
email ID: cosec@royalorchidhotels.com, Website: www.royalorchidhotels.com

NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to provisions of Section 108 & 110 of the Companies Act, 2013 read with Rule 20 & 22 of the Companies (Management and Administration) Rules, 2014, as amended and read with Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and General Circular Nos. 14/2020 dated April, 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued from time to time, the latest one being General Circular no. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs, Government of India **(the "MCA Circulars"),** Secretarial Standards on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), approval of the Members of the Company to transact the Business as set out in the Notice, by passing the resolution contained in it through Postal Ballot, is being sought only by way of remote e-voting process. The Company is extending the e-voting facility through Central Depository Services (India) Limited (CDSL) to its members to enable them to cast their vote electronically on the following Resolutions set out in the Notice of the Postal Ballot:

No.	Type of Resolution	Particulars
1.	Special Resolution	Consider and Approve the proposal for change in Designation of Mr. Keshav Baljee (DIN: 00344855) from Non-Executive Director to Whole Time Director Designated as an Executive Director.
2.	Ordinary Resolution	Consider and Approve the proposal for increasing the remuneration of Mr. Arjun Baljee, President of the company who is holding office/place of profit.

The dispatch of Notice of Postal Ballot to the Members has been completed on Thursday, April02, 2026 only by email to those Members whose email Ids are registered with the Integrated Registry Management Services Private Limited, Registrar and Share Transfer Agent (RTA) and Depositories in compliance with MCA circulars and SEBI circulars and the same is available on the website of the Company at www.royalorchidhotels.com and on the website of BSE Limited at www.bseindia.com.and NSE at www.nseindia.com. Notice of Postal Ballot is also available on the website of Central Depository Services (India) Limited (CDSL) at www.cdslindia.com. If any member requires hard copy of the Notice for reference then he may send their request to the company at Investors@royalorchidhotels.com and if the member is entitled to exercise its vote as on the date of request then printout of the notice shall be sent to the shareholder at their registered address.

The Board of Directors has appointed Mr. Pradeep B. Kulkarni (Membership No. FCS 7260; CP 7835) as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The detailed instructions for e-voting are given in the Notice of Postal Ballot.

Members are requested to note the following:

Members, whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Registrars and by the Depositories (in case of electronic shareholding) as on the 'cut-off date' i.e. Friday, March 27, 2026, shall be entitled to avail the facility of e-voting provided by Central Depository Services (India) Limited. For details relating to e-voting, please refer the Notice of Postal Ballot.

The remote e-voting period begins on Saturday, April 04, 2026at 9.00 A.M. and end on Sunday, May 03, 2026at 5:00 P.M. During this period the eligible shareholders of the Company, holding shares either in physical form or in dematerialised form, may cast their vote electronically. The remote e-voting module shall be disabled by CDSL for voting thereafter.

Members holding shares in dematerialized form who have not registered their email addresses are requested to register/update their email addresses with respective depository participant(s). Members holding shares in physical form are requested to update their email addresses, by submitting a duly filled and signed Form ISR-1 along with self-attested copy of the PAN Card, and self-attested copy of any document (eg.: Driving License, Voter Identity Card, Passport) in support of the address of the Member, to Integrated Registry Management Services Private Limited, No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bangalore – 560003. The aforesaid form is available at the website of the Company i.e., www.royalorchidhotels.com.

The result of Postal Ballot will be announced on or before Tuesday, May 05, 2026 by 5:00 P.M and will be uploaded on the website of the Company www.royalorchidhotels.com and will be communicated to BSE and NSE.

In case of any query and/or grievance, in respect of voting by electronic means, Members may contact at the following address: Mr. Rakesh Dalvi, Sr. Manager, CDSL, Marathon Fufurex, A-Wing, 25th Floor, N.M. Joshi Marg, Lower Parel, Mumbai- 400013, Contact No. 18002109911 E-mail: helpdesk@cdslindia.com.

By Order of Board of Directors
For **Royal Orchid Hotels Limited**
Sd/-
Amit Jaiswal
Chief Financial Officer

Date: 02.04.2026
Place: Bengaluru

यूको बैंक **UCO BANK**
Honours Your Trust
(A Govt. of India Undertaking)

Head Office – II, DIT- Procurement and Infrastructure 3 & 4, DD Block, Sector – 1, Salt Lake, Kolkata–700064

NOTICE INVITING TENDER

UCO Bank invites tender for Selection of Service Provider for Development & Implementation of ISO based Messaging System through GeM Portal. For more details, please refer to **https://www.uco.bank.in** & **https://gem.gov.in**

Date: 03.04.2026
Deputy General Manager
DIT- Procurement and Infrastructure

XCHANGING SOLUTIONS LIMITED

(a DXC Technology Company)
CIN: L72200KA2002PLC030072
Registered Office: HP Avenue, 39/40, Electronic City Hosur Main Road, Bengaluru 560 100, Karnataka, India
Tel: +91 - 80 - 3387 0001
Email : compliance@xchanging.com **Website** : www.dxc.com
URL: https://dxc.com/in/en/about-us/xchanging-solutions-limited-investor-relations

NOTICE OF POSTAL BALLOT

Notice is hereby given to the members of **XCHANGING SOLUTIONS LIMITED** (the **"Company"**), pursuant to the provisions of Sections 108 and 110 of the Companies Act, 2013 (the **"Act"**), read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("**Rules**"), as amended, General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, the latest being General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs **("MCA Circular")**, Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard – 2 on General Meetings ("SS-2"), issued by the Institute of the Company Secretaries of India including any statutory modification(s) or enactment thereof for the time being in force, that the resolution appended in the Postal Ballot Notice be passed by the Members of the Company through postal ballot by way of remote e-voting (**"e-voting" / "remote e-voting"**) process only.

The Company has completed the electronic transmission of Postal Ballot Notice on Thursday, April 2, 2026, to those Members whose email id's are registered with the Company or with the National Securities Depository Limited (**'NSDL'**) / Central Depository Services (India) Limited (**'CDSL'**) (**'Depositories'**) for seeking the consent of Members through Postal Ballot via e-voting as detailed in the Postal Ballot Notice.

To facilitate seamless participation, the Company has engaged **KFin Technologies Limited**, Registrar and Share Transfer Agent, for enabling e-voting. The process for registration of email addresses is detailed in the Postal Ballot Notice.

The Company has appointed Mr. Ankush Agarwal, Partner (Membership No. F9719 & COP No. 14486) of MAKS & Co., Company Secretaries *(FRN* P2018UP067700*)* as the Scrutinizer for conducting the Postal Ballot process and also to scrutinize the voting process in a fair and transparent manner. The Voting rights of Members shall be reckoned on the cut-off date i.e. **Friday, March 27, 2026**.

Members are requested to note that facility of voting by electronic means (e-voting) is available to all the Members. Members can cast their e-votes at the website https://evoting.kfintech.com. E-voting shall commence from **Friday, April 3, 2026** at **9:00 A.M.** (IST) and end on **Saturday, May 2, 2026** at **5:00 P.M**. (IST). E-voting shall not be allowed after 5.00 P.M. on **Saturday, May 2, 2026** and e-voting module shall be disabled thereafter. The results of the postal ballot will be declared on or before **Tuesday, May 5, 2026** which shall be displayed at the Registered office of the Company and would also be uploaded on the website of the Company at https://dxc.com/in/en/about-us/xchanging-solutions-limited-investor-relations, website of KFin Technologies Limited at https://evoting.kfintech.com, website of the National Stock Exchange of India Limited at https://www.nseindia.com/ and website of the BSE Limited at https://www.bseindia.com/.

In case of non-receipt of Postal Ballot notice, a Member can download the Postal Ballot notice from the link https://evoting.kfintech.com or https://dxc.com/in/en/about-us/xchanging-solutions-limited-investor-relations. Any query or grievance in relation to voting by Postal Ballot via electronic means may be addressed to the Company Secretary at compliance@xchanging.com and/or to Mr. Ganesh Patro, Assistant Vice President KFin Technologies Limited at 1800 309 4001(Toll Free) or email at einward.ris@kfintech.com and a person who is not a member of the Company as on **Friday, March 27, 2026** should treat this notice for information purposes only.

SPECIAL WINDOW FOR TRANSFER REQUESTS

Further, pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025 read with Circular dated January 30, 2026, that a Special Window has been opened to facilitate ease of investment and safeguard the interests of investors. This facility is available in cases where transfer deeds were executed prior to April 01, 2019 and whose requests were rejected or returned due to documentation/process deficiencies were provided with an opportunity re-lodge such rejected transfer requests with valid documents from July 07, 2025 to January 06, 2026. SEBI has now extended this special window for a further period of one year, from February 05, 2026 to February 04, 2027 (both days inclusive).

Eligible shareholders are requested to submit the requisite documents after rectifying deficiencies to KFin Technologies Limited, Unit: Xchanging Solutions Limited, Selenium Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad – 500 032, Telangana or at email einward.ris@kfintech.com. The aforesaid information is also available on the Company's website at Xchanging Solutions Limited Investor Relations.

For Xchanging Solutions Limited
Sd/-
Radhika Khurana
Company Secretary & Compliance Officer
Membership No: A32557

Date: April 2, 2026
Place: Gurgaon

NAVYUG FIN-SEC PRIVATE LIMITED

Registered Office: Flat No B-1/22, Plot No 4, Sector-11, Dwarka, New Delhi, India –110075
CIN: U67120DL1996PTC081291

JOINT PUBLIC NOTICE

[In terms of Paragraph 8,9 and 10 of the Reserve Bank of India (Non-Banking Financial Companies – Acquisition of Shareholding or Control) Directions, 2025 (hereinafter referred to as "the Directions") bearing reference No. RBI/DOR/2025-26/340 DOR.HOL.REC.259/16. 13.100/2025-26, dated November 28, 2025]

This notice is being issued jointly by Navyug Fin-Sec Private Limited (the "Company") along with Oriental Structural Engineers Private Limited and Mr. Vikas Mohan (collectively referred to as " Acquirer "), and Mrs. Anju Gupta & other ("Transferor") pursuant to the Directions.

BACKGROUND

- NAVYUG FIN-SEC PRIVATE LIMITED is a non-deposit taking Non-Banking Financial Company (NBFC) registered with the Reserve Bank of India (RBI) under Certificate of Registration No. B.14.01874, dated 19th September 2000. Bearing Corporate Identity Number (CIN) U67120DL1996PTC08129, its registered office is situated at B-1/22, Plot No. 4, Sector-11, Dwarka, New Delhi-110075. The primary objective of the Company is to provide various financial services, such as providing loans and advances, and acquiring stocks, equities, and debts issued by the government or any other local authority.

The Transferors (Sellers):	The Acquirer (Investor 1)	The Acquirer (Investor 2 / Nominee):
The Transferors comprise the existing shareholders of the Company, including Anju Gupta, Ajay Jha, Chandresh Gupta, Sonam Gupta, Bharat Jha, Gayatri Jha, and other individual shareholders, who collectively hold the shares proposed to be transferred.	Oriental Structural Engineers Private Limited is a company incorporated under Indian Companies Act, 1956 having CIN Number U74210DL 1971PTC005680 and having its registered office at OSE Commercial Block, Hotel ALOFT, Asset 5B, Aerocity, Hospitality District, IGI Airport, New Delhi South West Delhi DL IN 110037. It is a leading player in the Indian infrastructure sector, boasting over five decades of experience with expertise in highways, roads, airfields, real estate, hospitality, industrial, and logistics infrastructure.	Mr. Vikas Mohan will be acquiring only one equity share of the Company, acting as a nominee of Oriental Structural Engineers Private Limited.

Proposed Transaction:

The Proposed Investors intend to acquire the entire equity share capital of the Company from the existing shareholders through a secondary purchase and Appoint of Mr. Vikas Mohan as Director of the Company. (hereinafter referred to as the "Proposed Transaction").

The Proposed Transaction will result in (i) a change of more than 26% in the shareholding of the Company, and (ii) a change of more than 33% in the composition of the Board of Directors of the Company. Accordingly, prior approval of the Reserve Bank of India ("RBI") is required under Regulation 6 and 7 of the applicable Directions.

The Proposed Transaction is driven by the strategic intent of the Proposed Investors to invest in high-quality businesses operating in attractive and high-growth sectors, including the financial services sector. For the Company, the transaction is expected to enable a complete transition in ownership, strengthen its capital base, and support its future growth and expansion plans.

RBI Approval:

In terms of the Directions, the RBI has, by way of its letter dated March 25, 2026 issued to the Company, bearing reference no DEL.DOR. NBFCBL.No.S 2923 /24-03-041 /2025-2026, provided its prior written approval for secondary sale of shares by the Transferor, resulting in a change in the shareholding of the Company of more than 26%. The RBI has also approved the appointment of additional directors to the board of the Company by the Proposed Investors, pursuant to the Proposed Transaction.

The Proposed Transaction will be effected upon fulfilment of various agreed upon conditions precedent and the expiry of 30 (thirty) days from the date of publication of this public notice, in accordance with provisions of Paragraph 8 9 and 10.

Any person seeking any clarification(s) and/or having any objection(s) to the Proposed Transaction may write to the Company within 30 (thirty) days from the date of this notice, addressed to Mr. Om Prakash Kandoi, Director at the registered office address of the Company or email at **navyug_finsec@rediffmail.com**

A copy of this notice is also available at the registered office of the Company.

Sd/-
NAVYUG FIN-SEC PRIVATE LIMITED

Sd/-
Mr. Vikas Mohan

Sd/-
Oriental Structural Engineers Private Limited

Sd/-
Mrs. Anju Gupta & other

Date: 03.04.2026
Place: Delhi

JAIHIND COMPREHENSIVE EDUCATIONAL INSTITUTE

A/P-Naryangaon, Taluka - Junnar, District – Pune - 410 504.

Estd.1996 Web-www.jaihind.edu.in E-mail: jcei.jaihind@gmail.com

Applications are invited by post/by hand from the eligible candidates for the following institute & post within 30 days from the date of publication of this advertisement with necessary testimonials.

JCEI'S JAIHIND COLLEGE OF ENGINEERING

Gat No. 441, A/P- Kuran Tal-Junnar Dist-Pune 410511

Sr.No.	Post	Number of Post	Reservation
01	Principal	01	Open to All

Qualification & Experience will be as per norms of AICTE, Government of Maharashtra & Savitribai Phule Pune University, Pune.

Shri. Vijay M. Gunjal (Secretary) **Shri.Jitendra M. Gunjal** (Chairman)

PUBLIC NOTICE

This is to intimate M/s. TSM & Company through its Proprietor Trupti Shailesh Mehta is selling below mentioned property and the same is being purchase by us.

City Survey No. 696/1/2, Pune-Satara Raod, total admeasuring 794.23 Sq. Mtrs. out of that 408 sq. ft. 1st floor, office no. 13, Surekha Apartment Premises Co.Op. Hsg. Soc. Ltd. Gultekadi, Pune - 411037.

That if anybody has any lien, hypothecation, loan, mortgage, overdraft or any unsecured loan on above property he should give his/her objection within 7 days on below mentioned address from date of the publication otherwise we shall proceed further for sale deed as above mentioned property being clear in title.

Adv. D. D. Shah

Off: Shop No. 103, Adinath Shopping Centre, Pune-Satara Road, Pune - 411 037. (M.) 9822409056, (O.) 020-24266100/8767307434

PUBLIC NOTICE

Notice is hereby given to the Public at Large that Mr. Suhas Gopal Erande and Mr. Sarang Gopal Erande, sons of Mr. Gopal Waman Erande, and Mr. Vilas Rajaram Bramhe have represented to our client that they are the lawful holders of leasehold rights in respect of the property more particularly described in the Schedule hereunder written, held under a long-term lease for a period of 999 (Nine Hundred Ninety-Nine) years. The said persons have further represented that they are in lawful possession of the said property and that the leasehold rights therein are free from all encumbrances, claims, charges, liens, or demands of any nature whatsoever, and that they have a clear, valid, and marketable leasehold interest, and are fully entitled to assign, transfer, and/or otherwise deal with the said leasehold rights in favour of our client. The Public at Large is hereby called upon to inform the undersigned in writing of any claim, right, title, interest, demand, lien, charge, encumbrance, or objection of whatsoever nature in respect of the said property and/or the leasehold rights therein within **15 (Fifteen) days** from the date of publication of this Notice, together with supporting documentary evidence, failing which it shall be presumed that no person has any claim or interest in the said property and such claim, if any, shall be deemed to have been waived and/or abandoned. Upon completion of the proposed transaction, any claim or objection received thereafter shall not be entertained and shall not be binding upon our client.

SCHEDULE - All that piece and parcel of the immovable property bearing Plot No. 1 C, admeasuring 408.76 Square Meters (4400 Square Feet), forming part of the sanctioned layout bearing No. TP/PP-7239, out of which the Eastern side portion admeasuring 204.38 Square Meters (2200 Square Feet) held on lease and in possession of Mr. Suhas Gopal Erande and Mr. Sarang Gopal Erande, sons of Mr. Gopal Waman Erande, and the Western side portion admeasuring 204.38 Square Meters (2200 Square Feet) held on lease and in possession of Mr. Vilas Rajaram Bramhe, together with the construction standing thereon, being the lease hold rights in the property proposed to be assigned/transferred, situated within Kankeshwar Co-operative Housing Society Limited, bearing CTS No. 721, corresponding to Survey Nos. 88/5B/2B/2 and 88/5B/2C/2, lying and being at Village Kothrud, Taluka Pune City, District Pune, within the limits of Pune Municipal Corporation, and within the jurisdiction of the Sub-Registrar, Haveli, Pune, and bounded as follows: **On or towards East :** Road, **On or towards South :** Plot No. 1 D **On or towards West** : Gujrat Colony, **On or towards North :** Plot No. 1B

Pune, Date: 03/04/2026

ADVOCATE PIYUSH ASHOK RAUT

Office No. 1. Office No. 1, Siyona Heights, Near Sahyadri Multispecialty Hospital, Hadapsar, Pune-28. Email - adv.piyushraut@gmail.com Contact No. +91 92843 02223.

PUBLIC NOTICE

Notice is hereby given to the Public at Large that Mr. Shriram Shantaram Kulkarni and Mr. Ravindra Shantaram Kulkarni, sons of Late Shantaram Vasudev Kulkarni, have represented to our client that they are the lawful holders of leasehold rights in respect of the property more particularly described in the Schedule hereunder written, held under a long-term lease for a period of 999 (Nine Hundred Ninety-Nine) years. The said persons have further represented that they are in lawful possession of the said property and that the leasehold rights therein are free from all encumbrances, claims, charges, liens, or demands of any nature whatsoever, and that they have a clear, valid, and marketable leasehold interest, and are fully entitled to assign, transfer, and/or otherwise deal with the said leasehold rights in favour of our client. The Public at Large is hereby called upon to inform the undersigned in writing of any claim, right, title, interest, demand, lien, charge, encumbrance, or objection of whatsoever nature in respect of the said property and/or the leasehold rights therein within **15 (Fifteen) days** from the date of publication of this Notice, together with supporting documentary evidence, failing which it shall be presumed that no person has any claim or interest in the said property and such claim, if any. shall be deemed to have been waived and/or abandoned. Upon completion of the proposed transaction, any claim or objection received thereafter shall not be entertained and shall not be binding upon our client.

SCHEDULE - All that piece and parcel of the immovable property bearing Plot No. 1B, admeasuring 408.76 Square Meters (4400 Square Feet), forming part of the sanctioned layout bearing No. TP/PP-7239, out of which the Eastern side portion admeasuring 204.38 Square Meters (2200 Square Feet) held on lease and in possession of Mr. Shriram Shantaram Kulkarni and the Western side portion admeasuring 204.38 Square Meters (2200 Square Feet) held on lease and in possession of Mr. Ravindra Shantaram Kulkarni, together with the construction standing thereon. being the property proposed to be conveyed, situated within Kankeshwar Co-operative Housing Society Limited, bearing CTS No. 721, corresponding to Survey Nos. 88/5B/2B/2 and 88/5B/2C/2. lying and being at Village Kothrud, Taluka Pune City, District Pune, within the limits of Pune Municipal Corporation, and within the jurisdiction of the Sub-Registrar, Haveli, Pune, and bounded as follows: **On or towards East :** Road, **On or towards South :** Plot No.1C, **On or towards West :** Gujrat Colony, **On or towards North :** Plot No. 1A

Pune, Date: 03/04/2026

ADVOCATE PIYUSH ASHOK RAUT

Office No. 1. Office No. 1, Siyona Heights, Near Sahyadri Multispecialty Hospital, Hadapsar, Pune-28. Email - adv.piyushraut@gmail.com Contact No. +91 92843 02223.

PUBLIC NOTICE

DOCUMENTS MISSING

Notice is hereby given that the property vacant land bearing Sr no 51, Hissa No 84, Gaon Mouje Dhanori Pune admeasuring area 1.25 are means 1275 sqft, belongs to Mr. VIJAY SHRIRANG KAMBLE residing at Srno 51, Plot No 84, bhairav Nagar, Dhanori Pune who has purchased it from Shamsundar Bhaurao Kadam by Sale Deed dated 30 January 1990 at the office of Sub registrar Haveli No 2, having No. 1742/1990. On 01/03/2026 while traveling on two wheeler from dhanori to pune station road the said sale deed document & its Index II got misplaced/lost and the same is not traceable. If anyone founds those original set of papers they are requested to hand over those papers on the above mentioned address. And Online FIR having Lost Report No.: 46000-2026, Dated: 02/04/2026 has also been lodged for the same.

Place: Pune Date: 02/04/2026

Adv. Parag Jagannath Ghuge

Add: MIG-8/340, Laximinagar Parvati, Pune 411009 **Mob:** 9850848426

PUNE RECOVERY BRANCH

Bank of India — Relationship beyond banking

1162/B Ganesh Khind-University Road Next to Hardikar Hospital, Shivajinagar Pune -411005
Ph. No. 020-25536090
Email : Recovery.pune@bankofindia.co.in

APPENDIX-IV
[See rule-8(1)]
POSSESSION NOTICE
(for Immovable property)

Whereas

The undersigned being the authorised officer of the **Bank of India** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 24.12.2025 calling upon the borrower **Mr. Avinkumar Sagan Bankar to repay the amount mentioned in the notice being Rs.17,81,167.00 (Seventeen Lakh Eighty One Thousand One Hundred Sixty Seven)** within 60 days from the dateof receipt of the said notice

The borrower having failed to repay the amount, notice is hereby given to theborrower and the public in general that the undersigned has taken possession of theproperty described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the **02nd day of April** of the year 2026.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India Asset Recovery Branch,Pune for an amount **Rs. 17,81,167.00 (Seventeen Lakh Eighty One Thousand One Hundred Sixty Seven rupees)** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

EQM of all part and parcel of the property consisting Residential Flat No 14, "Vrundawan Apartment" Situated at S No 160/1/1, plot No 17 & 18, Jalochi, Bhigwan Road, Baramati, Dist Pune.

Date: 30-03-2026 **Authorised Officer**
Place: PUNE **(For Bank of India)**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SAHAR INDUSTRIES LLP OPERATING IN MANUFACTURING OF DIVERSIFIED RANGE OF DYED YARNS AND OTHER TEXTILE PRODUCTS INDUSTRY AT MOTI NAROLI, SURAT GUJARAT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN & CIN/ LLP No.	**SAHAR INDUSTRIES LLP** **LLPIN:** ACA-9088 **PAN:** ADAFS5600F
2	Address of the registered office	Block No.91, Paikee 1(B), Opp. Bharat Petroleum, N.H.-8, Moje-Moti Naroli, Taluka-Mangrol, Kim, Surat, Mangrol, Gujarat, India, 394110
3	URL of website	N.A.
4	Details of place where majority of fixed assets are located	Block No.91, Paikee 1(B), Opp. Bharat Petroleum, N.H.-8, Moje-Moti Naroli, Taluka-Mangrol, Kim, Surat, Mangrol, Gujarat, India, 394110
5	Installed capacity of main products/services	300 MT per month
6	Quantity and value of main products/ services sold in last financial year	As per the latest available financial Statement for F.Y. 2024-25: Quantity: NA Value: Rs. 77,29,68,366
7	Number of employees/ workmen	NIL (As per the information provided by the SBOD).
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by sending request to Resolution Professional at cirp.sahar@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending request to Resolution Professional at cirp.sahar@gmail.com
10.	Last date for receipt of expression of interest	18.04.2026
11.	Date of issue of provisional list of prospective resolution applicants	20.04.2026
12.	Last date for submission of objections to provisional list	25.04.2026
13.	Date of issue of final list of prospective resolution applicants	27.04.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.04.2026
15.	Last date for submission of resolution plans	29.05.2026
16.	Process email id to submit EOI	cirp.sahar@gmail.com
17.	Details of the corporate debtor's registration status as MSME	MSME Registered

Sd/-
Sun Resolution Professionals Private Limited
Resolution Professional of
M/s Sahar Industries LLP (In CIRP)
Through its Authorized Signatory
Mr. Iqbal Singh Gandhi
IBBI Registration No. IBBI/IPE-0064/IPA-1/2023-24/50043
AFA valid upto: 30.06.2026

Date: 03.04.2026
Place: Ahmedabad

HINDUJA HOUSING FINANCE LIMITED

Hinduja Housing Finance Limited

Corporate Office: 167-169, 2ND Floor, Little Mount, Saidapet, Chennai – 600015
E-mail:- auction@hindujahousingfinance.com

Branch Office- Hinduja Housing Finance Limited Manikchand Galleria Building, 1st Floor, DIP Bangla Chowk, Towards Senapati Bapat Road, Pune Maharashtra- 411016
Authorized Officer Contact No: Mr. Rushikesh Ubhale-9823244498, Mr. Vikram Nalawade-9405020251, Mr Ritesh Gawai-9011858221, Mr. Sagar Bagawade -7420900201

NOTICE OF SALE OF IMMOVABLE PROPERTY THROUGH PRIVATE TREATY UNDER SECURITY INTEREST (SARFAESI ACT) RULES, 2002

Notice is hereby given particular to the Borrower(s) and Co-Borrower(s) that pursuant to taking **Physical Possession** of the secured asset mentioned hereunder by the Authorized Officer of Hinduja Housing Finance Ltd. under the **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** for the recovery of amount due from borrower/s, we hereby give you notice that the below mentioned secured asset shall be sold by the undersigned through private treaty if you fail to pay within 15 days of this notice, the entire outstanding loan amount as per the terms and conditions contained in the Loan Agreement and other documents pertaining to the Loan availed by you. After expiry of 15 days, no further notice whatsoever will be given to you and the below mentioned Secured Asset will be sold through accordingly through private treaty. Immovable property, as described hereunder, to be sold on**, as 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis', condition with all the existing and future encumbrances if any, whether known or unknown.** Particulars of which are given below: -

Borrower(s) / Co-Borrower(s)/ Guarantor(s)	Description of the Immovable property	Reserve Price /Offer Price
Loan Account No. MH/PN1/KTRJ/A000000065 1. Mr. SHANKAR HANUMANT RAMAVAT (Borrower) 2. Mr. SUNITA SHANKAR RAMAVAT (Co-borrower)	All that piece and parcel of the flat No. 101, area admeasuring about 33.50 sq. Meter along with attached terrace admeasuring about 4.85 sq. Meter and covered parking 125 sq. Feet on the first floor of A wing in the Building called "Sai Vihar" constructed on the land bearing Gat No. 1642, area admeasuring about 00H17R out of total area admeasuring about 00H49R situated at Village-Lavale Tal-Mulshi, Dist-Pune within the limits if Zilla Parishad Pune and within the jurisdiction of sub-registrar offices in taluka Mulshi, Pune. (Here in after referred to as the said Land). The boundaries of the land areas follows East: By Gat No. 1641, West: By Remaining area, North: By road, South: By Gat No. 1646.	**Rs. 10,00,000/- (RUPEES TEN LAKH ONLY)**

1. Sale through Private Treaty will be on **"As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis". HHFL (HINDUJA HOUSING FINANCE LIMITED) is not responsible for any liabilities whatsoever pending upon the property. 2.** The purchaser will be required to deposit 20% of the sale consideration on the next working day of receipt of HHFL'S acceptance of offer for purchase of property and the remaining 80% amount within 10 days thereafter. **3.** Failure to remit the balance amount of 80% as required under clause (2) above, will cause forfeiture of 20% amount of sale consideration. **4.** In case of non-acceptance of offer of purchase by the HHFL, the amount of 20% paid along with the application will be refunded without any interest. **5.** The property is being sold with all the existing and future encumbrances whether known or unknown to the HHFL. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. **6.** The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. **7.** The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property . **8.** Sale shall be in accordance with the provisions of SARFAESI Act/ Rules. **9.** The sale of the secured assets mentioned in the Schedule herein above are subject to your acceptance of the terms mentioned herein. **10.** HHFL reserve right to reject any offer of purchase without assigning any reason. **11.** In case of more than one offer, HHFL will accept the highest offer.

For further details, contact the Authorized Officer, at the abovementioned Office address.

Place: Pune, Signed By Authorized Officer, Date : 03.04.2026

बैंक ऑफ महाराष्ट्र Bank of Maharashtra

भारत सरकार का उद्यम
एक परिवार एक बैंक

Asset Recovery Branch : 2nd Floor, Agarkar High School Bldg., Somwar Peth, Pune - 411011. Phone : 7030924078, E-mail: brmgr1453@bankofmaharashtra.bank.in

Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower and Guarantors that the below described immovable properties mortgaged/charged to the Secured Creditor i.e. Bank of Maharashtra, the **Possession** of which has been taken by the Authorized Officer of Bank of Maharashtra, will be sold on **"As is where is", "As is what is", and "Whatever there is"** for recovery of the balance due to the Bank of Maharashtra (Secured Creditor) from the Borrower and Guarantors, as mentioned in the table. Details of the Borrower and Guarantors, amount due, Short Description of the immovable property and encumbrances known thereon, possession type, reserve price and earnest money deposit & increment are also given as under:

Sr. No.	Name of Borrowers / Guarantors	Amount Due (Rs.)	Short description of the immovable property and Type of Possession	Reserve Price / EMD Amt. / Bid Increment Amt.
1	**Borrower - M/s Multiamp Engineers Private Limited Directors - Avinash Vinayakrao Bangale, Mukund Sidheshwar Gosavi, Vinayak Vithalrao Kowadkar Guarantor - Avinash Vinayakrao Bangale, Mukund Sidheshwar Gosavi, Vinayak Vithalrao Kowadkar, Pramila Vinayak Kowadkar**	**Rs.2,45,06,429.91 (Rupees Two Crore Forty Five Lakhs Six Thousand Four Hundred Twenty Nine Paise Ninety One Only)** plus unapplied interest @ contractual rate with effect from 20/08/2023 apart from penal interest, other cost and expenses thereon minus recovery if any	**Property Lot No. 1:** All the pieces & Parcels of Flat No.E-5- 301, 3rd floor, E Wing E1 Shivsagar Residency Co-Op Hsg. Soc., situated on S no 17 Hissa No 5+6+7+8, S No 17 Hissa No 1+2+3/1, S No 17 Hissa No 1+2+3/2A & S No 17 Hissa No 1+2+3/2B in Village Vadgaon Bk within the limits of Pune Municipal Corporation Sub District Haveli Dist Pune admeasuring 785 Sq Ft i.e 72.92 Sq Mtrs Carpet Area (Built up Area 91.13 Sq Mtrs/981 Sq Ft)with adjoining Terrace 88 Sq ft i.e 8.17 Sq Mtrs & Allotted Parking E 5-23 admeasuring 160 Sq Ft i.e 14.86 Sq Mtrs Owned by Mr Vinayak Vithalrao Kowadkar & Mrs Pramila Vinayak Kowadkar. **Encumbrance: Not Known. Type of Possession : Symbolic.**	**Reserve Price: Rs. 86,98,000.00/-** (Rupees Eighty Six Lakhs Ninety Eight Thousand Only) **EMD: Rs. 8,69,800.00/-** (Rupees Eight Lakh Sixty Nine Thousand Eight Hundred Only) **Bid Increment amount: Rs.50,000.00/-** (Rupees Fifty Thousand Only)
			Property Lot No. 2: All the Pieces& Parcels of Bungalow "Jagat Janani", admeasuring 67.34 Sq Mtrs i.e 724.57 Sq ft on Land admeasuring about 100 Sq Mtrs on S No 6 Hissa No17/1/11 CTS No.694 Dnyandeep Colony Village Karve Nagar, Kothrud within the Limits of Pune Municipal Corporation & within the registration Sub Dist Taluka Haveli No 13, District Pune Owned by Mr Avinash Vinayak Bangale. **Encumbrance: Not Known. Type of Possession: Symbolic.**	**Reserve Price: Rs.1,01,02,000.00/-** (Rupees One Crore One lakh Two Thousand Only) **EMD: Rs.10,10,200.00/-** (Rupees Ten Lakhs Ten Thousand Two Hundred Only) **Bid Increment amount: Rs.50,000.00/-** (Rupees Fifty Thousand Only)
			Property Lot No. 3 : All the Pieces & Parcels of Flat No.33 in B Building 4th Floor in Ganesh Prasad Apartment Constructed on S No 144 Hissa No 1/3 at Village Dhayari within the limits of Pune Municipal Corporation & within the registration Sub Dist Taluka Haveli No 9, District Pune admeasuring 545 Sq Ft i.e 50.65 Sq Mtrs RCC built up Owned by Mr Mukund Siddheshwar Gosavi **Encumbrance: Not Known. Type of Possession : Symbolic.**	**Reserve Price: Rs.21,58,000.00/-** (Rupees Twenty one Lakhs Fifty eight Thousand Only) **EMD: Rs.2,15,800.00/-** (Rupees Two Lakhs Fifteen Thousand eight hundred Only) **Bid Increment amount: Rs.50,000.00/-** (Rupees Fifty Thousand Only)
			Property Lot No. 4 : All the pieces & Parcels of Flat No. 23 on 3rd Floor in Building Ketki constructed on Plot No 3 on S No 15 Hissa No 2/1,2/2+2/4 in Kandge Park at Village Hingne Khurd within the limits of Pune Municipal Corporation within the Jurisdiction of Sub Registrar Haveli 9 Sub District Haveli District Pune admeasuring 52.04 Sq Mtrs i.e 560 Sq ft Built up owned by Mr Vinayak Vitthal Kowadkar. **Encumbrance: Not Known. Type of Possession : Symbolic.**	**Reserve Price: Rs.24,95,000.00/-** (Rupees Twenty Four Lakhs Ninety Five Thousand Only) **EMD: Rs.2,49,500.00/- (**Rupees Two Lakhs Forty Nine Thousand Five hundred Only) **Bid Increment amount: Rs.50,000.00/-** (Rupees Fifty Thousand Only

Contact Details: Mr. Sudhir Kulkarni, Assistant General Manager & Branch Head, Asset Recovery Branch Pune. Mob. No. 7030924078.

Sr. No.	Particulars		Date & Time
1.	Date and time of E- Auction	For Lot No. 1 to4	For lot no. 1 to 4 Date-20.04.2026 between 11.00 a.m. and 4.00 p.m.
2.	Last Date of Submission of Bid with EMD		For lot no. 1 to 4 20.04.2026 upto 3 pm
3.	Inspection Date & Time	For Lot No. 1 to 4	10.04.2026 & between 10:00 am. and 5:00 pm

Important information: There may be some dues of respective society claiming maintenance charges etc. Bidders are therefore advised to confirm any dues from respective society for property put on auction or any Govt. due from Govt. Authorities or any unpaid dues of the builder. Charges if any due on the respective property shall be borne by the bidder.

Note:

1. **Bank has Possession with No any known encumbrance.** However, there can be some dues by respective societies, Government/local authority/ies claiming maintenance charges etc. Bidders are therefore advised to confirm the dues/charges/encumbrances from respective society/authority/ies/builder. Dues/Charges/ encumbrances, if any due on the respective property, shall be borne by the bidder.
2. E-auction shall be conducted through the PSB Alliance. Bidders have to log in on the website – **"https://baanknet.com/"** and have to register themselves. In this regard, please note that verification of KYC documents takes 2-3 days' time. Hence, bidders are advised to register and upload KYC documents well in advance to avoid last minute anxiety / rush. For Registration related queries, the contact number is 8291220220 and E mail id is "support.baanknet@psballiance.com".

For detailed terms and conditions of the sale, please refer to the link **"https://www.bankofmaharashtra.in/properties_for_sale.asp"** provided in the Bank's website.

Date: 02/04/2026
Place: Pune

This notice is also being published in vernacular.
The English version shall be final if any question of interpretation arises.

Asst. Gen. Manager & Authorised Officer, Bank of Maharashtra

REGD A/D/DASTI/AFFIXATION/BEAT OF DRUM AND PUBLICATION/NOTICE BOARD OF DRT

PROCLAMATION OF SALE

EXH NO.: 18
R.P. No. 142 Of 2022
DATED: 10.03.2026

OFFICE OF THE RECOVERY OFFICER-1 DEBTS RECOVERY TRIBUNAL-I, MUMBAI

2nd FLOOR, MTNL BHAVAN, COLABA MARKET, COLABA, MUMBAI

PROCLAMATIONOFSALEUNDERRULES38,52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961, READ WITH RECOVERY DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT,1993

State Bank of India ...Certificate Holder

V/s.

Trans Tech Turnkey Private Limited & Ors. ...Certificate Debtors

CD. No.1- Trans Tech Turnkey Private Limited, A company incorporated under the Companies Act Having its address at 101, Mayfair Towers II, Wakdewadi, Shivaji Nagar, Pune 411005.

CD.No.2- Sumnjan Kumar Chatterjee,Director and Guarantor:- Flat No. 10, Prasanna, 912. Shivaji Nagar, Pune 411004.

CD. No. 3- Ulhas V. Pradhan,Director and Guarantor:-Flat No. 5/6, 3rd floor, Sr. No. 1206/A/9, Anant Off Apte Road, Pune 411004.

CD. No. 4-. Alokendranath Gosh, Director and Guarantor:-Flat No. 9, Marval Residency, South Main Road, Koregaon Park, Pune 411004.

CD. No. 5- Trans Tech Chemicals Private Limited,Guarantor:- 101, Mayfair Towers II, Wakdewadi, Shivaji Nagar, Pune 411005.

CD. No.6- Oriental Bank of Commerce:-Having its address at OBC Tower, FC Road, Pune 411001.

Whereas Hon'ble Presiding Officer, **Debts Recovery Tribunal No. 1, Mumbai has drawn up the Recovery Certificate in Original Application No. 96 of 2020** for recovery of **Rs.102,07,24,820.10/- (Rupees One Hundred Two Crore Seven Lakh Twenty Four Thousand Eight Hundred Twenty and Paise Ten Only)** with interest and cost from the Certificate Debtors and the amount due to the Applicant, i.e. State Bank of India., a sum of **Rs. 171,75,19,211.41/- (Rupees One Hundred Seventy One Crore Seventy Five Lakhs Nineteen Thousand and Two Hundred Eleven and paise Forty One Only)** is recoverable together with further interest and charges as per the Recovery Certificate/ Decree as on **06.03.2026.**

And whereas the undersigned has ordered the sale of the property mentioned in the Schedule below in satisfaction of the said certificate.

Notice is hereby given that in absence of any order of postponement, the said property shall be sold on **29.04.2026 between 2:00 pm to 4:00 pm** (with auto extension clause in case of bid in last 5 minutes before closing, if required) through public e-auction wherein biding shall take place through "Online Electronic Bidding" through the website of **https://drt.auctiontiger.net. B- 705 Wall Street II, Opposite Orient Club, Near Gujarat College, Ellis bridge, Ahmedabad-380 006, Gujarat (India), Contact Person: (1) Mr. Praveen Thevar, Mobile: +919265562818/ +919722778828. Email: praveen.thevar @ auctiontiger.net.**, The intending bidders should register themselves on the website of the aforesaid e-auction agency well in advance and get user ID and password for uploading of requisite documents and/or for participating in the open public e-**auction.**

For further details contact: Ms. Paramita Chakraborty, Mobile No.9831598598, Chief Manager. Representative of Certificate Holder

The sale will be of the property of the C.D. above named as mentioned in the schedule below and the liabilities and claims attached to the said property, so far as they have been ascertained and those specified in the schedule against each lot/property.

The property will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.

The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not answerable for any error, mis-statement or omission on this proclamation.

No officer or other person, having any duty to perform in connection with sale, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.

The sale shall be subject to the conditions prescribed in Second Schedule of the Income Tax Act, 1961 and the rules made thereunder and to the further following conditions: -

1. The assets shall be auctioned as per the following details: -

No of lots	Description of the property	Reserve Price	EMD Amount	Incremental Bid
1	Office No.101 on Second Floor adm 1539 sq.ft. built up in building named as "Mayfair Tower II", constructed at amalgamated plot no. 1 and 3. Survey No. 26,27 and 28 of corresponding CIS No.28, final plot no.55 at Shivaji Nagar (Bhamburda), Pune.	Rs 1,93,00,000/-	Rs 19,30,000/-	Rs 5,00,000/-

2. The above-mentioned property or the lot as indicated above shall not be sold below the reserve price indicated against it.
3. The highest bidder shall be declared to be the purchaser of that respective lot. It shall be in the discretion of the undersigned to decline/acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so or for reasons otherwise to be duly recorded.
4. The public at large is hereby invited to bid in the said E-Auction. The online offers along with indicated EMD for respective lotts) is payable by way of RTGS/NEFT in the **Account No. 10271666136, in the name of SBI. IFSC Code No. SBIN0004107.**
5. The intending bidders are required to upload self-attested copy of TAN/PAN card, Address Proof, Identity Proof and other requisite documents along with Bid Form. The offer for more than one property shall be made separately. The last date for submission of online offers along with EMD is **27.04.2026, till 4:30 p.m.** The physical inspection of the immovable property mentioned herein below may be taken on **21.04.2026, between 11:00 a.m. to 4:00 p.m. at the property site.**
6. Bidders are required to submit the copy of the Pan Card, Address proof and identity proof, E-Mail ID, Mobile No. and declaration if they are bidding on their own behalf or on behalf of their principals, and in the latter case, they shall be required to deposit their authority and in default their bids shall be rejected. In case of the company, copy of resolution passed by the board members of the company or any other document confirming representation/attorney of the company be submitted. All these documents along with duly filled in Bid Form and the proof of payment of EMD should be submitted before the **Recovery Officer-1, DRT-1, Mumbai by 4:30 p.m. on 27.04.2026** in a sealed envelope superscribing **'R.P. No. 142 of 2022'** otherwise bid shall not be considered.
7. Once a bid is submitted, it is mandatory for the bidder to participate in the bidding process of the e-auction by logging in on the e-Auction portal failing which their EMD can be forfeited to the Government if the undersigned thinks it fit.
8. The successful bidder shall have to deposit 25% of his final bid amount after adjustment of EMD by next bank working day i.e. by 4:00 P.M. in the said account as per detail mentioned in the Para 4 above.
9. The successful highest bidder shall also deposit the balance 75% of final bid amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on the first bank working day after the 15th day by prescribed mode as stated in para 4 above.
10. In addition to the above, the successful highest bidder shall also deposit poundage fee with Recovery Officer-I, DRT-1 @ 2% upto Rs. 1000/- and @ 1% of the excess of said amount of Rs. 1000/- through DD in favour of the Registrar, DRT-1, Mumbai.
11. In case of default in making payments within prescribed period, the deposit, after defraying the expenses of the sale, if the undersigned thinks it fit, would be forfeited to the Government and the defaulting bidder shall forfeit all claims to the property or the amount deposited. The property shall be resold, after issuance of fresh proclamation of sale and the defaulting bidder shall be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.
12. Prospective bidders are advised to exercise due diligence and satisfy themselves on title and encumbrances, if any, over the property.
13. The refund of EMD to the unsuccessful bidders at the close of auction shall be made only in the account number mentioned by such bidder by the concerned bank within a reasonable period of time.
14. The property is being sold on "AS IS WHERE IS BASIS" AND "AS IS WHAT IS BASIS".
15. The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

SCHEDULE

Lot No	Description of the property to be sold with the names of the co-owners where the property belongs to defaulter and any other person as co-owners	Revenue assessed upon the property or any part thereof	Details of any other encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value.
1	2	3	4	5
1	Office No.101 on Second Floor adm 1539 sq.ft. built up in building named as "Mayfair Tower II", constructed at amalgamated plot no. 1 and 3. Survey No. 26,27 and 28 of corresponding CIS No.28, final plot no.55 at Shivaji Nagar (Bhamburda), Pune.	Not Known	Mortgaged Property	Not Known

Given under my hand and seal on this 10th Day of March, 2026

SEAL

(Mahesh Kumar)
Recovery Officer
DRT I, Mumbai

એચડીએફસી બેંક લિમિટેડ

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શાખા : એચડીએફસી હાઉસ, ટ્રિડેન્ટ કોમ્પ્લેક્સ, રેસકોર્સ વડોદરા ૩૯૦૦૦૭.
CIN L70100MH1977PLC019916 **વેબસાઈટ:** www.hdfc.com

ડિમાન્ડ નોટિસ

સિક્યોરિટાઇઝેશન એન્ડ રિકન્સ્ટ્રક્શન ઓફ ફાઇનાન્સિયલ એસેટ્સ એન્ડ એન્ફોર્સમેન્ટ ઓફ સિક્યુરિટી ઇન્ટરેસ્ટ એક્ટ ૨૦૦૨ હેઠળ અને કલમ ૧૩(૧૨) હેઠળ સુરક્ષા હિત (અમલબજવણી) નિયમો ૨૦૦૨ ના નિયમ 3 સાથે વંચાતી

જ્યારે નીચે સહી કરાયેલ એચડીએફસી બેંક લિમિટેડના અધિકૃત અધિકારી (અગાઉની એચડીએફસી લિમિટેડ, જેણે માનનીય એનસીએલટી-મુંબઈ દ્વારા ૧૭ માર્ચ, ૨૦૨૩ ના રોજના આદેશ દ્વારા મંજૂર કરાયેલ જોડાણની યોજનાને કારણે એચડીએફસી બેંક લિમિટેડ સાથે જોડાણ કર્યું હતું) (એચડીએફસી) સિક્યોરિટાઇઝેશન એન્ડ રિકન્સ્ટ્રક્શન ઓફ ફાઇનાન્સિયલ એસેટ્સ એન્ડ એન્ફોર્સમેન્ટ ઓફ સિક્યુરિટી ઇન્ટરેસ્ટ એક્ટ ૨૦૦૨ હેઠળ અને કલમ ૧૩(૧૨) હેઠળ પ્રદાન કરવામાં આવેલી સત્તાઓનો ઉપયોગ કરીને, સુરક્ષા હિત (અમલબજવણી) નિયમો ૨૦૦૨ ના નિયમ 3 સાથે વાંચવામાં આવે છે, જેમાં ઉપરોક્ત કાયદાની કલમ ૧૩ (૨) હેઠળ ડિમાન્ડ નોટિસ જારી કરવામાં આવી છે, જેમાં ઋણલેનાર (ઓ) / કાનૂની વારસદારો / કાનૂની પ્રતિનિધિઓ (ઓ) ને અહીં સૂચિબદ્ધ કરવામાં આવી છે, જે સંબંધિત માંગ નોટિસમાં ઉલ્લેખિત રકમ ચૂકવવા માટે, નીચે આપેલી વિગતો મુજબ, સંબંધિત નોટિસ/ની તારીખથી 60 દિવસની અંદર. નીચે સહી કરાયેલા લોકોએ, આ નોટિસોને ઉક્ત ઋણલેનાર (ઓ) / કાનૂની વારસદાર (ઓ) / કાનૂની પ્રતિનિધિ (ઓ) ના છેલ્લા જાણીતા સંબંધિત સરનામાંના પરિસરમાં ચોંટાડવામાં આવી છે. ઉપરોક્ત નોટિસની નકલો ઓછી સહી કરાયેલી વ્યક્તિ પાસે ઉપલબ્ધ છે, અને ઉક્ત ઋણલેનાર(ઓ) / કાનૂની વારસદારો/કાનૂની પ્રતિનિધિઓ, જો તેઓ ઇચ્છે તો, ઓફિસના સામાન્ય કલાકો દરમિયાન કોઈ પણ કામકાજના દિવસે અન્ડરસહી કરેલી પાસેથી સંબંધિત નકલ એકત્રિત કરી શકે છે.

ઉપરોક્ત સંબંધે, ઉપરોક્ત ઋણલેનાર(ઓ) / કાનૂની વારસદાર(ઓ) / કાનૂની પ્રતિનિધિઓ(ઓ) ને એચડીએફસીને ચુકવણી કરવા માટે આ નોટિસના પ્રકાશનની તારીખથી 60 દિવસની અંદર, નીચે જણાવેલ તારીખોમાંથી ઉપરોક્ત ડિમાન્ડ નોટિસમાં ઉલ્લેખિત વિગતો અનુસાર, વધુ વ્યાજ સાથે, કોલમ (સી) માં નીચે જણાવેલી તારીખોથી ચુકવણીની તારીખ અને / અથવા પ્રાપ્તિની તારીખ સુધી, વધુ વ્યાજ સાથે, એચડીએફસીને ચૂકવણી કરવા માટે નોટિસ આપવામાં આવે છે, લોન કરાર અને અન્ય દસ્તાવેજો/લખાણો, જો કોઈ હોય તો, ઉક્ત ઋણલેનાર (ઓ) દ્વારા અમલમાં મૂકવામાં આવ્યા છે તેની સાથે વાંચો. લોનની યોગ્ય પુનઃચુકવણી માટેની જામીનગીરી તરીકે, નીચેની સિક્યોર્ડ એસેટ્સ(ઓ)ને ઉપરોક્ત ઋણલેનાર (ઓ) દ્વારા અનુક્રમે એચડીએફસી પાસે ગીરવે મૂકવામાં આવી છે.

ઋણલેનાર(ઓ) / કાનૂની વારસદારો/કાનૂની પ્રતિનિધિ(ઓ) / કાનૂની પ્રતિનિધિ(ઓ) સુરક્ષિત અસ્કયામત/ઓ રિડીમ કરવા માટે ઉપલબ્ધ સમયના સંદર્ભમાં કાયદાની કલમ 13ની પેટા-કલમ (8)ની જોગવાઈઓ પર ધ્યાન કેન્દ્રિત કરવામાં આવે છે.

ક્રમ ન.	ઋણલેનાર (ઓ) / કાનૂની વારસદારો અને કાનૂની પ્રતિનિધિઓનું નામ	બાકી લેણાં	ડિમાન્ડ નોટિસ તારીખ	કબજાની તારીખ
(a)	(b)	(c)	(d)	(e)
1	**શ્રી પઠાણ બનેખાન નવાબશેરખાન (ઉધાર લેનાર) શ્રીમતી પઠાણ અંજુમ બન્નેખાન (સહ-ઉધાર લેનાર) 216733 - 642482212,640132869**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૧,૦૫,૯૫૬/- અને રૂ. ૧૨,૨૩,૮૨૦/- બાકી**	**૨૮.૦૩.૨૦૨૬**	યુનિટ-૨૦૭, આલિયા હાઇટ્સ, ટાવર ૫, એસ નં. ૭૫૪, એફ પી ૭૫, રહેમત પાર્ક પાછળ, નવા પુલ પાસે, ગોરવા, વડોદરા - ૩૯૦૦૧૬.
2	**શ્રી બેજવાડા પ્રભાકર ચંદ્રેયા (ઉધાર લેનાર) શ્રી બેજવાડા મરિયમાણી (સહ-ઉધાર લેનાર) 216768 - 667019341,667019358**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૬,૯૩,૯૮૦/- અને રૂ. ૨,૩૧,૩૬૨/- બાકી**	**૨૮.૦૩.૨૦૨૬**	યુનિટ-૧૨૭, માધવ પાર્ક સોસાયટી, (આરએસ નં. ૪૬૮) સી. કે. પ્રજાપતિ સ્કૂલ પાસે, લક્ષ્મીપુરા રોડ, વડોદરા-૩૯૦૦૨૩.
3	**શ્રી રાઉલજી દેવેન્દ્રસિંહ ભરતસિંહ 216910 - 623907134**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૮,૯૨,૬૬૮/- બાકી**	**૨૩.૦૩.૨૦૨૬**	એ/૨૦૧, સોમનાથ નગર સોસાયટી (ફેઝ I), (આરએસ નં. ૫), રવિ પાર્ક પાછળ, નોવિનો બેટરીની સામે, મકરપુરા રોડની બહાર, વડોદરા - ૩૯૦૦૦૭.
4	**શ્રી બારીયા દીપસિંહ જુવાનસિંહ શ્રીમતી બારીયા નર્મદાબેન 216927 - 693214693,701942593**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૩,૫૦,૧૭૧/- અને રૂ. ૨૬,૭૭,૮૯૮/- બાકી**	**૩૦.૦૩.૨૦૨૬**	યુનિટ-૧૧૯/પી નોર્થ-પૈકી-ઈસ્ટ, શ્યામલ સોસાયટી, એસ ન. ૫૯, ૫૬/૧, જાડેજા બોરવેલની પાછળ, સાંપા રોડ, ગોવિંદી રોડ, ગોધરા - ૩૮૯૨૦૦
5	**શ્રી પંડ્યા સ્મિત શ્રીમતી પંડ્યા દિપીકાબેન પ્રવીણભાઈ 216947 - 640902831**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૧૩,૯૪,૨૫૪/- બાકી**	**૨૮.૦૩.૨૦૨૬**	યુનિટ-૨૯, વેદ માતા વિલા, એસ નં. ૩૫૧, ગોકુલ હોટેલ પાસે, શામળાજી- ગોધરા (એસ જી હાઇવે) બાયપાસ રોડ, મોડાસા-અરવલ્લી, સાબરકાંઠા - ૩૮૩૩૧૫
6	**શ્રી દામોદર શ્રીમતી બાબુદી 216967 - 632877071,633622564**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૫,૧૩,૬૦૩/- અને રૂ. ૨૩,૩૭૯/- બાકી**	**૩૦.૦૩.૨૦૨૬**	ફ્લેટ ૫૦૪, પમો માળ, લાઈફ મેબલ ટાવર એ, પ્લોટ ઓ પી ૧૫, ૧૬, એસ નં. ૧૨૮, ૧૨૯, એફ પી ૧, લાઈફ એરેનાની બાજુમાં, ક્રિસ્ટલ યજ્ઞપુરુષ પાસે, કોલાબેર ગોત્રી-સેવાસી રોડ પાછળ, વડોદરા - ૩૯૦૦૦૧.
7	**શ્રી પરમાર અરવિંદસિંહ અમરસિંહ 217002 - 677171015,678721363**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૧૪,૫૧,૭૮૨/- અને રૂ. ૧,૨૧,૪૯૭/- બાકી**	**૨૩.૦૩.૨૦૨૬**	યુનિટ-૮, આશાપુરી હોમ્સ, એસ નં. આરએસ ૧૪૨/૮ (સંકલિત), આશાપુરી હોમ્સ, એરસાર પેટ્રોલની પાછળ, નડિયાદ રોડ, ચકલાસી, નડિયાદ - ૩૮૭૦૦૦.
8	**શ્રીમતી શેખ આસ્માબેન કરીમભાઈ શ્રી મનસુરી હારૂનભાઈ 217016 - 640588389,645166955,639894897**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૨,૪૭,૪૨૬/- અને રૂ. ૨૫,૧૩૬/-, રૂ. ૧૪,૭૮,૦૪૮/- બાકી**	**૨૩.૦૩.૨૦૨૬**	યુનિટ-એ-૨૫, મહંમદી પાર્ક, એસ નં. ૯૫, ચિલિંગ સેન્ટરની પાછળ, કપડવંજ, ખેડા - ૩૮૭૬૨૦.
9	**શ્રી પ્રજાપતિ ભાર્ગવ શ્રીમતી પ્રજાપતિ ધર્મિષ્ઠાબેન 217087 - 646295636,648419388**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૫,૦૫,૭૦૧/- અને રૂ. ૦/- બાકી**	**૨૮.૦૩.૨૦૨૬**	યુનિટ-પાછળ, ગ્રાઉન્ડ ફ્લોર, શ્રીજી કોમ્પ્લેક્સ, એસ નં. ૧૫૧, ૪, ટીકા નં. ૧૬/૨, ખંડેરાવ માર્કેટ પાસે, સિયાબાગ મેઈન રોડ, વડોદરા - ૩૯૦૦૧૬.
10	**શ્રી પટોળીયા વિપુલ રમેશભાઈ શ્રીમતી તુમર કાજલ 217113 - 623363048,639743654**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ.૯,૭૦,૯૩૬/- અને રૂ.૩,૧૭,૪૪૦/- બાકી**	**૨૮.૦૩.૨૦૨૬**	૪૦૧, શ્યામલ એન્ક્લેવ ટાવર સી, એસ નં. ૪૨૦/૧, આર એસ ૪૨૦/૧, બી નં. ૩૭૦, પ્રથમ ઉપવમ પાસે, સન ફાર્મા રોડ, વડોદરા - ૩૯૦૦૦૪.
11	**પત્ની/પુત્ર/પુત્રી/પતિ શ્રી/શ્રીમતી/કુ. જગતપ સુભાષ દત્તારામ [મૃત્યુ થયા પછી] અને અન્ય જાણીતા અને અજાણ્યા કાનૂની વારસદાર, કાનૂની પ્રતિનિધિ(ઓ), ઉત્તરાધિકારીઓ અને સોંપાયેલા શ્રી/શ્રીમતી/કુ. જગતપ સુભાષ દત્તારામ [મૃત્યુ થયા પછી] 217114 – 616784773, 617620508, 616784780**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ.૫૯૫,૮૬૦/-, રૂ. ૩૪,૮૭૦/-, રૂ. ૨૪૩,૪૨૭/- બાકી**	**૩૦.૦૩.૨૦૨૬**	ફ્લેટ-૩૦૩, ત્રીજો માળ, અક્ષર સ્વર્ગ, ટાવર ઇ, એસ નં. ૨૯૧, ૨૯૪, ૨૮૭, ૨૮૮, ૨૯૩, બી નં. ૨૫૬, ૨૫૭, ૨૫૪/એ/૨, ૩૦ મીટર રિંગ રોડ, સોલિટ્યુડ પાસે, પાદરા રોડ, વડોદરા - ૩૯૦૦૧૨.
12	**શ્રી પરમાર બિપિનભાઈ 216706 - 692203515,702176142**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૧,૮૭,૩૫૪/- અને રૂ. ૨૪,૬૮,૨૧૪/- બાકી**	**૨૮.૦૩.૨૦૨૬**	ફ્લેટ-૩૦૪, ત્રીજો માળ, મહાદેવ પ્લેટિનમ - બ્લોક ઇ, પ્લોટ એફ પી ૫૯, યુનિટ ટી પી ૧, એસ નં. ૨૦૮, સેક્ટર એસ પી: ૧ અને ૨, યશ બંગલો પાસે, સ્મૃતિ મંદિરથી પુણિતનગર ક્રોસિંગ રોડ, અમદાવાદ - ૩૮૦૧૩૫
13	**શ્રી રથવા કાનસિંગભાઈ શ્રીમતી રથવા ચંપાબેન 216712 - 642104374,642104123**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૧૪,૦૭,૭૭૯/- અને રૂ. ૧૨,૧૫,૪૬૧/- બાકી**	**૨૮.૦૩.૨૦૨૬**	ડુપ્લેક્સ-૧૦, એશાન્ય હોમ્સ, એસ નં. ૩૪૨/પી, ૩૫૭/૨, ગાયત્રી પેટ્રોલ પંપની બાજુમાં, ગોરવા પેટ્રોલ પંપની બહાર, ઉંડેરા, ગોરવા વડોદરા - ૩૯૦૦૦૨.
14	**શ્રીમતી સરકાર શ્રુતિ 216722 - 681039879,682947308**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૧૦,૦૩,૮૨૩/- અને રૂ. ૬,૦૩૦/- બાકી**	**૨૮.૦૩.૨૦૨૬**	ફ્લેટ-એ-૨૦૨, બીજો માળ, ગિરિરાજ નગર (ગ્રીન્સ) નં. ૧૮૦ + (૧૮૬), ૧૮૫, પાણીની ટાંકીની બાજુમાં, માધવ નિવાસસ્થાનની સામે, કરચિયા રોડ, બાજવા, વડોદરા - ૩૯૧૩૧૦.
15	**શ્રી પટેલ કૃણાલ વિનોદભાઈ 216944 - 702897062,693750702**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૨૧,૯૪,૦૩૩/- અને રૂ. ૫૨,૭૪૬/- બાકી**	**૨૮.૦૩.૨૦૨૬**	યુનિટ-૭૪, ઉમિયા ગ્રીન્સ, એસ નં. ૧૧૫૧, ૨૦૦૪, ૨૦૦૫, ૨૦૦૬ (જૂની આરએસ નંબર ૯૪૬ પી ૨, ૯૪૪, ૯૪૪ પી૧, ૯૪૫ પી૧), શ્રીજી ચારણ સોસાયટીની સામે, નહેર પાસે મોડાસા રોડ, બાયડવાલીયાડ, સાબરકાંઠા - ૩૮૩૩૨૫.
16	**શ્રી બારીયા રાજેશભાઈ શ્રીમતી બારીયા રેખાબેન 216960 - 638140401,637481776,637768840**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૧૪,૪૭૯/-, રૂ. ૯,૭૩,૩૪૭/-, રૂ. ૭૭,૪૨૧/- બાકી**	**૩૦.૦૩.૨૦૨૬**	યુનિટ-૧૧૯/પી નોર્થ-પૈકી-ઈસ્ટ, શ્યામલ સોસાયટી, એસ ન. ૫૯, ૬૮ પૈકી, શ્યામલ સોસાયટી પાસે, ગુરુકૃપા રોડ, ગોવિંદી, ગોધરા - ૩૮૯૦૦૧.
17	**શ્રી હરિજન રમેશભાઈ ઝવેરભાઈ શ્રી હરિજન જશીબેન રમેશભાઈ 216997 - 630990196**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૧૭,૯૬,૨૯૦/- બાકી**	**૨૩.૦૩.૨૦૨૬**	૧૦૧, તક્ષશિલા રેસીડેન્સી, બી ટાવર, એસ નં. આર એસ નં. ૭૦૪, એફ પી નં. ૨૯૫, મોટા બજાર પાછળ, કૃષ્ણ બંગ્લોઝ પાસે, આનંદ - ૩૮૮૦૦૧.
18	**શ્રી પટેલ શિવમ હરનીશભાઈ શ્રીમતી પટેલ મધુબેન હરનીશભાઈ 217003 - 632310125,632661070**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૧૩,૭૯,૧૨૮/- અને રૂ. ૬૮,૫૪૨/- બાકી**	**૩૦.૦૩.૨૦૨૬**	૦૩, હરિધામ સોસાયટી, (આર. એસ. નંબર ૧૦૩/૧), નારાયણ કુંજ વિહાર પાસે, ઝાડેશ્વર રોડ, પી.ઓ. મક્તમપુર, ભરૂચ - ૩૯૨૦૦૧.
19	**શ્રી પ્રજાપતિ અંકિત રસિકભાઈ શ્રી પ્રજાપતિ વિશાલ 217006 - 677664535,679112700**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૨૩,૫૨,૦૩૨/- અને રૂ. ૧,૦૮,૭૭૦/- બાકી**	**૩૦.૦૩.૨૦૨૬**	ફ્લેટ-૧૦૩, પહેલો માળ, પ્રકૃતિ આર્ય-ટાવર એ, એસ નં. ૨૨૭, બ્લોક ૨૦૯/એ, ૧૪૪/૨, એફ પી ૬૦, ૨૮/૨, વિવાહ પાર્ટી પ્લોટની સામે, પ્રિન્સ એન્ડ પ્રિન્સેસ વિલા પાસે, ગોત્રી - સેવાસી રોડ, વડોદરા - ૩૯૦૦૦૧.
20	**શ્રી ગાંધી નિલેશભાઈ એચ શ્રીમતી ગાંધી ભાવનાબેન એન 217072 - 639884582,639168370**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૬૨,૫૨૫/- અને રૂ. ૮,૮૧,૨૩૭/- બાકી**	**૨૮.૦૩.૨૦૨૬**	ફ્લેટ-૨૦૧, બીજો માળ, દયા ગ્રાન્ડ સિટી, ટાવર બી, એસ નં. ૧૧૧/૧, ૧૧૧/૨, ૧૧૨, ૧૧૩, ટી પી - ૩૨, એફ પી - ૫૪૧, ઓરો હાઇટ્સની સામે, બિલ્લાબોંગ સ્કૂલ પાસે, ભારત પેટ્રોલ પંપની બાજુમાં, વડસર, માંજલપુર, વડોદરા - ૩૯૦૦૦૪.
21	**શ્રી પટેલ જીતેન્દ્રભાઈ પરશોત્તમભાઈ પટેલ કલાવતીબહેન જિતેન્દ્રભાઈ પટેલ જેનિશ જીતેન્દ્રભાઈ 217101 - 667855868,701632424**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૧૭,૪૪,૪૦૫/- અને રૂ. ૮,૧૫,૯૪૨/- બાકી**	**૨૮.૦૩.૨૦૨૬**	ડુપ્લેક્સ-એ ૨-૧૨, મધુબન સ્કવેર II, એસ નં. ૬૫૬, કરજણ પબ્લિક સ્કૂલની સામે, સાઈ સુમેરુ બંગ્લોઝની બાજુમાં, અનાસ્તુ રોડ, મિયાગામ ચોકડી, કરજણ, વડોદરા - ૩૭૦૦૬૦.
22	**શ્રી રોહિત ધીરજશરન દિનેશભાઈ શ્રીમતી રોહિત નર્મદાબેન દિનેશભાઈ શ્રી રોહિત દિનેશભાઈ જી 217127 - 685403005,689792550**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૬,૧૦,૭૭૬/- અને રૂ. ૨૪,૦૩૬/- બાકી**	**૨૮.૦૩.૨૦૨૬**	યુનિટ-ડી-૯૦, વસંત વિહાર હાઉસિંગ સોસાયટી, આર એસ ૪૭૨/પી, ૪૭૪, ૪૭૫/પી, ૪૭૬, ૪૯૧/પી, મકરાપુરા જીઆઈડીસી મેઈન રોડ, મકરાપુરા, વડોદરા - ૩૯૦૦૦૭.
23	**શ્રી સાપરીયા પ્રતિકકુમાર શ્રીમતી સાપરીયા હિરલ 216900 - 664231618,663617446**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૧,૪૫,૫૧૩/- અને રૂ. ૨૯,૨૫,૭૨૮/- બાકી**	**૨૩.૦૩.૨૦૨૬**	યુનિટ-એ-૩૨, રઘુકુલ ધારા ૨, એસ નં. ૮૧૭, જોલ બસ સ્ટેન્ડ પાછળ, બાકરોલ -વડતાલ રોડ, જોલ (આણંદ), આણંદ - ૩૮૮૦૦૧.
24	**શ્રી કુહાડિયા સાજીદ (ઉધાર લેનાર) શ્રીમતી કુહાડિયા અફસાનાબાનુ (સહ ઉધાર લેનાર) 216970 - 629837413,630236458**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૭,૦૨,૬૭૦/- અને રૂ. ૩૭,૨૧૧/- બાકી**	**૩૦.૦૩.૨૦૨૬**	રો હાઉસ ૬૧, ગ્રીન ગોલ્ડ હોમ્સ, એસ નં. ૨૦૫, બ્લોક ૨૦૫, લહેરી કોટન મિલની સામે, સાલિયા હોસ્પિટલની બાજુમાં, ટંકારીયા રોડ, પાલેજ, ભરૂચ - ૩૯૨૨૨૦.
25	**શ્રી શાહ તૃષારકુમાર (ઉધાર લેનાર) શ્રીમતી શાહ સોનાલબહેન તૃષાર (સહ-ઉધાર લેનાર) ઓટો સ્ટ્રેપ ઇન્ડિયા (સહ-ઉધાર લેનાર) 217092 - 634490504,636837783,636837893, 634490542,634490470,636837635**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૩૭,૨૮,૪૩૧/-, રૂ. ૩,૮૮,૭૨૧/-, રૂ. ૨,૬૫,૧૬૯/-, રૂ. ૨૫,૦૯,૯૪૨/-, રૂ. ૮૦,૬૧,૯૬૫/-, રૂ. ૩,૭૫,૯૭૯/- બાકી**	**૨૮.૦૩.૨૦૨૬**	૪૪, સનરાઇઝ પાર્ક, આર એસ નં. ૩૪૭, ૩૪૮, ૩૫૦, કલ્યાણ પાર્ટી પ્લોટની સામે વાસણા રોડ, વડોદરા-૩૯૦૦૦૭.
26	**શ્રી રાજપૂત ધવલસિંહ કિરણસિંહ શ્રીમતી બારીયા મંજુલાબેન 217107 - 682612633,685059138, 685058553,682612626**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૧૧,૮૫,૩૪૪/-, રૂ. ૨૦,૭૮૯/-, રૂ. ૩૧,૬૬૨/- અને રૂ. ૯,૬૨,૩૬૫/- બાકી**	**૨૮.૦૩.૨૦૨૬**	યુનિટ-એ-૪૯૪, ગાયત્રીનગર સોસાયટી, આર એસ ૪૩૨/પી, ઓલ્ડ નેશનલ હાઇવે નં. ૮, મકપુરા જકાતનાકા પાસે, જાંબુવા રોડ, વડોદરા - ૩૯૦૦૦૭.
27	**શ્રી રાજ પ્રશાંત આર શ્રીમતી રાઠોડ રેણુકાબેન 217117 - 613682407,609017488**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૩,૪૨,૨૫૭/- અને રૂ. ૪,૭૦,૨૮૮/- બાકી**	**૨૮.૦૩.૨૦૨૬**	ઇ-૩૦૪, તીર્થ સોલેસ, ટાવર ઇ, એસ નં. ૨૪૨, સોમતલાવ ક્રોસ રોડ પાસે, એમ. એમ. વોરા શોરૂમની સામે, દાભોઇ રોડ, વડોદરા - ૩૯૦૦૦૮.
28	**શ્રી સિંહ જગત બહાદુર શ્રીમતી સિંહ ગાયત્રી 217121 - 627432823**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૮,૬૨,૪૦૨/- બાકી**	**૨૮.૦૩.૨૦૨૬**	ફ્લેટ-૩૦૧, ત્રીજો માળ, ડિવાઇન ગેલેક્સી, ટાવર જે, એસ નં. ૩૮૮ પી, લોટસ કોર્ટની સામે, ડીપીએસ પાસે, ઓ. પી. રોડ એક્સટેન્શન, કલાલી ગામ રોડ, વડોદરા - ૩૯૦૦૦૪
29	**શ્રી સોલંકી તરુણ કાંતિલાલ શ્રી સોલંકી કાંતિલાલ ગુમાનભાઈ 217137 - 601132774,615815643**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૨૬,૯૫૯/- અને રૂ. ૭૬,૨૨૮/- બાકી**	**૨૮.૦૩.૨૦૨૬**	ડી-૫, સુંદરવન સોસાયટી (આર. એસ. નં. ૨૪૭ અને ૨૪૮ પાયકી, સબ પ્લોટ નં. બી-૫૭, બી-૫૮, બી-૬૨, બી-૬૩), રામકુંડ સ્મશાનગૃહ પાછળ, કૈલાશ નગર પાસે, અંકલેશ્વર - ૩૯૩૦૦૧.
30	**શ્રી ગઢવી ભરતદાન કુંપદાન (ઉધાર લેનાર) 216709 - 682826427,678883061**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૮૭,૧૫૬/- અને રૂ. ૧૬,૦૪,૯૨૧/- બાકી**	**૨૮.૦૩.૨૦૨૬**	ફ્લેટ-ડી-૩૦૭/૩૦૮, બીજો માળ, કેદારધામ સી એચ એસ એલ ફ્લેટ (ટાઈપ-ડી), એસ નં. ૩૪૦પી, એફ પી ૪૪૮, ટી પી ૧૯, અકર કોમ્પ્લેક્સ પાસે, સતીશ પાર્ક પાછળ, મંજલપુર -જીઆઈડીસી રોડ, મંજલપુર, વડોદરા - ૩૯૦૦૧૧.
31	**પત્ની/પુત્ર/પુત્રી/પતિ શ્રી/શ્રીમતી/કુ. પટેલ મહેન્દ્રકુમાર [મૃત્યુ થયા પછી] અને અન્ય જાણીતા અને અજાણ્યા કાનૂની વારસદાર, કાનૂની પ્રતિનિધિ(ઓ), ઉત્તરાધિકારીઓ અને સોંપાયેલા શ્રી/શ્રીમતી/કુ. પટેલ મહેન્દ્રકુમાર [મૃત્યુ થયા પછી], શ્રીમતી પટેલ દહીબેન 216710 - 669360915,668526822**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૨૬,૦૦૬/- અને રૂ. ૧૪,૯૭,૯૭૯/- બાકી**	**૨૮.૦૩.૨૦૨૬**	ડુપ્લેક્સ-એર૪, ઓએમ ગ્રીન, એસ નં. ૮૦૬, હાલોલ ગોધરા બાયપાસ, ગ્લોબલ ડિસ્કવરી સ્કૂલની સામે, દાવડા ચોકડી, હાલોલ - ૩૮૯૨૪૦.
32	**શ્રી સિંહ પવન કુમાર (ઉધાર લેનાર) 216711 - 682659511, 691359972,685030692,701865394**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૨૩,૧૯,૬૧૧/-, રૂ. ૭૫,૨૧૯/-, રૂ. ૧,૨૧,૬૯૭/- અને રૂ. ૧૪,૩૩,૪૨૦/- બાકી**	**૨૮.૦૩.૨૦૨૬**	ડુપ્લેક્સ-એર૪, ઓમ ગ્રીન, એસ નં. ૮૦૬, હાલોલ ગોધરા બાયપાસ, ગ્લોબલ ડિસ્કવરી સ્કૂલની સામે, દાવડા ચોકડી, હાલોલ - ૩૮૯૨૪૦.
33	**શ્રી બારીયા નિલેશકુમાર (ઉધાર લેનાર) શ્રીમતી બારીયા નિરંજનાબેન નિલેશકુમાર (સહ-ઉધાર લેનાર) શ્રી બારિયા અખાંભાઈ (સહ-ઉધાર લેનાર) 216949 - 670726267**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૨૬,૨૩,૫૫૬/- બાકી**	**૩૦.૦૩.૨૦૨૬**	યુનિટ-૧૧૬-પી-વેસ્ટ, શ્યામલ સોસાયટી, એસ નં. ૫૯, ૫૬/૧, જાડેજા બોરવેલની પાછળ, સાંપા રોડ, ગોવિંદી રોડ, ગોધરા - ૩૮૯૦૦૧.
34	**શ્રી વોહરા સાજીદભાઈ યુ શ્રીમતી વોરા અનિષાબેન 217037 - 626227185,637491106**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૫,૭૭,૪૯૪/- અને રૂ. ૨,૮૧,૭૨૯/- બાકી**	**૨૩.૦૩.૨૦૨૬**	યુનિટ-૩૧, ઉમ્મર લીલા સોસાયટી, એસ નં. ૨૫૭૭/૧+૨, આઝાદ રોલિંગ મિલ પાસે, અક્ષર પાર્ક પાસે, સામરખા ચોકડી, આણંદ-૩૮૮૦૦૧
35	**શ્રી પરમાર ધનંજય (ઉધાર લેનાર) શ્રીમતી પરમાર અંજના (સહ ઉધાર લેનાર) 217098 - 640013825**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૨૧,૨૨,૦૮૦/- બાકી**	**૨૮.૦૩.૨૦૨૬**	ફ્લેટ-૨૦૪, બીજો માળ, ફ્લોરેન્સ, ટાવર ડી, એસ નં. ૫૬૮, બ્લોક ૪૮૧, એફ પી - ૧૩૯, ટી પી - ૪, લલિતા પાર્ટી પ્લોટ પાસે, સ્વામિનારાયણ મંદિરની બાજુમાં, એરસાર પેટ્રોલ પંપ લેન, વાસણા-ભાલી રોડ, વડોદરા - ૩૯૧૪૧૦
36	**શ્રી પરમાર કેતન ઘનશ્યામભાઈ શ્રીમતી કંઝારીયા નિશાબેન ગોવિંદભાઈ 217102 - 654779887,675703564**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૧૨,૩૩,૭૩૯/- અને રૂ. ૪,૭૦,૯૨૦/- બાકી**	**૨૮.૦૩.૨૦૨૬**	ફ્લેટ-૨૦૬/શાશ્વત, બીજો માળ, સનરાઈઝ દુકાનો અને વૈભવી ફ્લેટ, આરએસ ૫૭૮, વૈકુંઠ ૧ પાસે, શ્રી અંબે વિદ્યાલય, વાઘોડિયા મેઇન રોડ, વડોદરા - ૩૯૦૦૦૯.
37	**પત્ની/પુત્ર/પુત્રી/પતિ શ્રી/શ્રીમતી/કુ. પવાર સુહાસ વિષ્ણુ [મૃત્યુ થયા પછી] અને અન્ય જાણીતા અને અજાણ્યા કાનૂની વારસદાર, કાનૂની પ્રતિનિધિ, ઉત્તરાધિકારી અને સોંપાયેલા શ્રી/ શ્રીમતી/કુ. પવાર સુહાસ વિષ્ણુ [મૃત્યુ થયા પછી] 217118 - 682696499**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. 3,૩૩૨,૯૮૩/- બાકી**	**૩૦.૦૩.૨૦૨૬**	યુનિટ-એ-૨૮, શિવ રેસિડેન્સી, એસ નં. બ્લોક નં. ૪૯૨/૩, ૫૦૨/કે, ગજાનન ઉપવન ટેનામેન્ટ પાછળ, ૧૮ મીટર, તરસાલી-વડદલા રોડ, વડદલા, વડોદરા - ૩૯૦૦૦૯
38	**શ્રી જાદવ રણજીતસિંહ શ્રીમતી જાદવ સંગીતાબેન 217122 - 614062815**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૨,૧૮,૮૧૬/- બાકી**	**૨૮.૦૩.૨૦૨૬**	ફ્લેટ-૨૦૧, બીજો માળ, અક્ષર સ્વર્ગ, ટાવર કે, એસ નં. ૨૯૧, ૨૯૪, ૨૮૭, ૨૮૮, ૨૯૩, બી નં. ૨૫૬, ૨૫૭, ૨૫૪/એ/૨, ૩૦ મીટર રિંગ રોડ, સોલિટ્યુડ પાસે, પાદરા રોડ, વડોદરા - ૩૯૦૦૦૪
39	**શ્રી ઉત્તેકર વિજય શ્રીમતી ઉત્તેકર નિલમ વિજય 216770 - 631223004,632472830**	**૨૮.૦૨.૨૦૨૬ ના રોજ રૂ. ૫,૮૫,૩૨૧/- અને રૂ. ૬૨,૦૧૮/- બાકી**	**૨૮.૦૩.૨૦૨૬**	એમ/૮-૯૪, અક્ષર એપાર્ટમેન્ટ (જીએચબી ૩૯૬ એમઆયીજી), સીઆયીએસએફ ફ્લેટ પાસે, મયુર પાર્ક પાસે, સપના ના વાવેતર હોલ પાસે, લક્ષ્મીપુરા રોડ, સમતા, વડોદરા - ૩૯૦૦૧૬.
40	**શ્રી ત્રાવડી રવિ શ્રીમતી ત્રાવડી ગીતાબેન શ્રી ત્રાવડી વિપુલ 216849 - 687131856,688995

नवाकाळ शब्दकोडे-१५६४

आडवे शब्द -

१. सेक्रेटर बेनिक, वाचावीर ७. कडक, मागा ९. शाही १०. माहजबीन ११. श्रीविष्णुच्या पाठशतील माळ १२. भनिनी १४. क्रांतिकारक वासुदेव बळवंत यांचे अडदाव १५. अग्र, संख्या १७. देव ११. सांदीक २१. वाम, दोनी होणे २२. राजाका २३. मद्य, बरोबरी २४. कमळ, डालू बाजवे २६. पुरक २७. कुंडा ३०. डोनी, दाचिक ३१. अवी ओडवा ३२. अवाज ३३. केट, पसारा भाग ३४. मोठी, पाणी ३६. मानसकाळ, वड ३८. उपनिषद ३९. आवाज ४०. परांपरागती ४२. जवळ, निकट ४३. साखरपाणी ४५. सौदर्य ४७. विद्यापाठ, गहाणी ४९. टोपणाका ५०. आगटी प्रमाणात आढळणारे ५१. दुसऱ्याचे का अंतराबरचे गाव ५३. मुंबईची लसणे या संबंधात आहेत ५६. गाव ५८. आवाज, मार ५९. कुमक, सहाय्य ६०. माकडीचे शाव ६१. तेलवीरार ६४. पट, अंबिच प्रमाण ६६. कारागीरी विन्यास ६७. गाडीचेआंबाच भजनातील श्रीकृष्णाचे संबोधन ७१. जोडे ७३. सकाळा या प्रकार जिलबीचा केवळ अपवादे ७८. नाजाने पेये देणारा ७५. मुंग्र की ७७. निरर्थक ८०. हात राखुन खर्च करणे, बिलगणे ८३. गवा ८४. बोलतोने पुन्हा बोलणे ८७. बंध, खोटा ८९. चिंब, अंतःकरण ९५. बिंदिया आहे ९९. गजानन नवाला समाधानी शब्द ९२. सामने टाकलेली लक्ष्य ९४. कोटी, रोज ९६. कोसेही काम टाकणे ९७. सुट्टीचा वार ९९. प्रेमात पडलेला, सुभ्र १००. गोळीबाराचे कोटे शब्द १०१. आणणे

उभे शब्द -

१. कर्णात घालवे सूत २. दलदलयुक्त जागा ३. डोळे, मस्तक ४. हरणाचे पिलू ५. दिव्य दृष्टीने पुरातनुला पुढाऱ्याने कर्णात सांगणारा ६. अति अवघड प्रश्न ७. विलक्षणाचा चोखटा ८. कसमसोनन लावलेल्या वाहने ९. बाल अवतेला, झाली १३. ब्रह्मचारी पराक्रमा १६. विचार १८. सावरा २०. रडणे २२. रुबाबीय २३. वैडील, अडचण २४. वाकडीचा पुतीचाच तोच २५. एकत्र घरी, बस्ती २६. होडी ३७. भोग, लक्ष २८. रावणाचा मुलगा २९. कोट गोंडीला प्रेमवाचा ३०. दिला, अजाचाच ३२. पुढाच मराठवाडी

पोषण ३३. रंगेल ३४. मालक ३५. उकडून काढलेला अर्क ३७. पाण्यात राहणारे प्राणी ४१. पेट, शिखा ४२अ. कमळातील खुळखाण ४४. अन्न, अडी ४६. केळ ४८. मोठाचा आकाराचे ४९. डोळा चोळुन काढलेला रक्ता ५१. शेंडा ५२. कराडा, अवर ५४. शकराचे एक नाव ५५. पाठयपुस्तकातील पाठ, अहाल ५६. वायु, वर्तन ५७. भाजा लावलेला ६१. उदारमतीय ६२. गोंडा ६३. नवरा ६५. आरव ६६. पोपट ६९. राजप्रसादी शिवी ७०. हाडू, घर गळीत ७२. पुष्टी ७३. औद्योगिक विकास झालेले मोठे शहर ७४. लहान ७६. काढलाचा सामनावर लावलेला काळाढाचा दिवस ७७. डेकट ७८. पुन्हा लेखाने ७९. विकलांग ८१. उपनिष ८२. प्रकाशन, वर्ष ८५. प्रथा ८६. सामान्यमुखात ८७. मायेची सावली ९०. बाण ९२. दुष्ट देवु ९३. बीडमधले वाळवलेली भगरी ९५. भाषी ९६. संकट, अडचाळा ✦

नवाकाळ कोडे क्रमांक १५६३ चे उत्तर

आडवे शब्द : १. अजाण ४. कलिंगा ७. गाव ९. अमहिंद १२. खरा १३. मोहिमाधुनिकी १६. ढेप १८. सावकीन १९. मात २०. बहुत २२. आवाजाची २४. बुक २५. राहा २६. नमुना ३०. बीरान ३१. पुरुषमहीन ३३. रंगाकाम ३४. आवेत ३६. मान ३९. गजमात ४१. कट ४२. कंबरी ४३. कळक ४५. गोंग ४६. टाकात ४९. विद्यार्थ ५१. भाग ५२. हंगा ५४. गाजवंत ५५. महिनी ५६. टैनाच ५८. कवडी ६०. कारखा ६१. हाडकाचाडची ६४. खरा ६६. कमाव ६७. मारमाल ६९. आडकाठी ७०. अवाळा ७३. अंग ७४. मालक ७५. कन्यादुसरी ७६. अंग ७८. लगट ८१. अगाव ८४. कनक ८५. कावळा ८६. पुरुषजोडी ९१. लाचा ९२. कवळ ९३. सेनापतीचा ९४. बुकाळ ९५. कावळा ९६. दरा ९७. टाकाळेले १८. रकाव

उभे शब्द : १. अदी २. रावा ३. भारताची ४. कंदाची ५. वाव ६. विकार ७. गाव ८. जमान ९. अवेग १०. दिडेला ११. तरा १४. डिंग १५. सुवाग १७. मीन १९. नमुना २१. कुचकाचा २२. आकाशात २३. साहाखाने वाळा २६. अवाग २७. रावाट २९. सुवाक ३०. बीचळा ३१. रात ३५. विलगी ३७. रावाणाखान ३९. कर ४२. नाराज ४१. कमर ४४. खरा ४७. बांध बांधणे ४८. पुरुष ४९. विलेप ५०. गोलकाबुर ५१. मावकी ५३. वाकाबुल ५४. खाक ५५. जीरा ५१. डाकाडीक ६३. इंगळ ६५. दैवक ६७. नव ६८. नवाग ६९. अरात ७०. अमाना ७१. सारी ७२. रात ७३. लोगाही ७४. मारा ७६. नवाग ७९. कमलाकार ८०. दमारा ८१. खड ८२. टैन ८३. बुद ८६. मान ८७. सावेग ८८. अंबोट ८९. पुष्कर ९०. कोवळा ९१अ. खाकडा ९२. नव

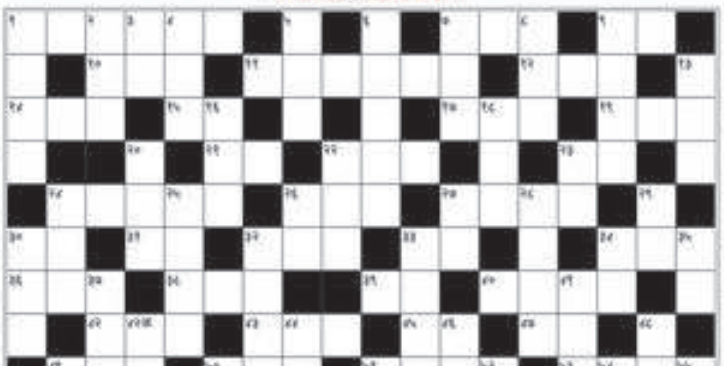
इराणशी युद्ध सुरूच राहणार! डोनाल्ड ट्रम्पची घोषणा

पान १ वरून

आपण किंवा अमेरिकाचीच गरज नाही तर आपण निमंत्रितांच्या यादीवरही किंवा आहोत.

इराणला अणुबाब उभारण्यापासून रोखणे हाही आहे की २०३५ साली मालिकेने होते. आपल्याला आणि इस्राएलला इराण सतत धक्का देत आहे. आपल्या उद्योगांना, आपल्या जवानांना त्यांनी ठार केला. त्यांनी आखाती देशांना हल्ला केला. त्यांनी आखाती कतारचा संपर्क-यात ४५ हजार लोकांना ठार केले. २४ वर्षे त्यांचे हल्ले सुरू आहेत. हे अमेरिका सोसवत होते होते, काळ ओबामाने त्यांना अमेरिकेची टेहळ यंत्र म्हणून दिली, पण हे सुधारले नाहीत. हे आपण आपला राष्ट्राध्यक्षांना सांगे. आपले राष्ट्राध्यक्ष सुरक्षा करीत नव्हते. ही त्या युद्धा युद्धाशी आहे. इराणच्या अणु प्रकल्पांना जी हल्ला करण्याचा निर्णय घेतला, हे अणुबॉम्ब करविणार होते, आपण आपल्या या शत्रूला नेस्तनाबूद केले आहे. या मोहिमेसाठी ते ११ अमेरिकी जवान शहीद झाले त्यांचा सन्मान करतो. या कारवाया कुटुंबाची माफ किंवी केली की आपली सोबीम पाने करा. तीनचे पाच वाढाने आहेत, पण हे सत्यपूर्ण आहे. इस्राएलचा बीबाबाबूर आपण युद्ध सोप आहे. आपल्या देश भयुक्तता, आपण हारणा होता. आपा आपण कामाला झालो आहोत. आपल्याकडे रशिया आणि चीनी विमान विकले जेत व तीनचे इस्राएल कडाडा विकले आपल्याकडे आहे. त्यांना जेत व तीनचाही होईल आपल्याकडे त्यांचे नाव आहे. त्या देशाची होईल युद्ध सुरूच राहणार आहे. या मोहिमेमध्ये चार अमेरिकी सैनिक शहीद झाले. त्यांचे नाव आहे. त्यांचे नाव आहे. त्यांचे नाव आहे

नवाकाळ शब्दकोडे-१५६४



आडवे शब्द -

१. सेक्रेटर बेलिक, नवाकोट ७. कडक, मागा ९. शाही १०. माहजबीन ११. श्रीविष्णुच्या गळ्यातील माळ १२. भनिनी १४. क्रांतिकारक वासुदेव बळवंत यांचे अडदाव १५. अग्र, संख्या १७. रेव १९. सांदीक २१. वाम, दोनी होणे २२. राजाका २३. मळा, बरोबरी २४. कमळे, डालू कामले २५. पुरक २७. कुंडा ३०. डोनी, दाचिक ३१. अर्थी ओडवा ३२. अवहान ३३. केट, पलास भाग ३४. मोठी, पाणी ३६. मानसकाळ, वड ३८. उपविमान ३९. आडार ४०. परांपरागती ४२. जवळ, निकट ४३. साखळ्यांची ४५. सौदर्य ४७. विद्यामान, गहाणी ४९. टोपलाका ५०. आगटी प्रमाणात आढळणारे ५१. दुसऱ्याचे का ओलावायचे पाय ५३. मुंबईची लसणे या संबंधा आहेत ५६. पाय ५८. अवाज, मार ५९. कुमक, सहाय्य ६०. माकडीचे शाव ६१. तेलवीतर ६४. पट, अनेक प्रकार ६६. कासाडी विम्पाद जल ६७. गाडगेबाबांच्या भजनातील श्रीकृष्णाचे संबोधन ७१. जोडे ७३. सकाळा ता प्रकार जिलबीचा केवळ अवडो ७८. नाजाने पेसे देणारा ७५. मुंगर वडी ७७. निरर्थक ८०. हात राखुन खर्च करणे, शिलगणे ८३. पक्षा ८४. बोलतोसे पुडा बोलणे ८७. बंध, खोटा ९९. चिंब, अंतःकरण ९५. किंवा आह ९९. गजानन नवाला समाधानी शब्द ९२. मागाने टाकलेली लक्ष्य ९४. कोटी, रोख ९६. कवेसी काम टाकणे ९७. सुट्टीचा वार ९९. प्रेमात पडलेला, तुमच १००. गोडीबाराचे कोटे शब्द १०१. बाणी

उभे शब्द -

१. कर्मात पाकडे मृत २. दलदलयुक्त जागा ३. डोके, मस्तक ४. हरणाचे पिलू ५. दिव्य दृष्टीने पुरातनुला पुढारचे कर्मन मागवाका ६. अति अवघड झ्र ७. शिवगंगाचया चोकटला ८. कसमसोनन लवंबिक वाहणे ९. बाल अवतेला, झाली १३. प्रमाणांची पराकाष्ठा १६. किर्मार १८. सावरा २०. रडणे २२. रुकवीय २३. वैडोन, अडाचना २४. नाकाडीचया पुतीबाचा लेप २५. एकत्र घी, कमी २६. होडी ३७. भवेव, लवण २९. रामबाचा मुलगा ३५. कोट गोंडोला प्रेमाखाल ३७. दिला, अजाचाह ३२. पुढाल बरावयाची

नवाकाळ कोडे क्रमांक १५६३ चे उत्तर

आडवे शब्द : १. अजाण ४. कलिंगा ७. पाय ९. अधीरा १२. खरा १३. मोहिमाचुमारिये १६. ढेप १९. सावकीन १९. मात २०. बहाल २२. आवाशी २४. बुक २५. राहा २६. नमुना ३०. बीरान ३१. भुगलबाटीन ३३. रंगाकाम ३४. आवाज ३६. मान ३९. नवमार ४१. कट ४२. कवेसी ४३. कळाव ४५. गोंग ४६. टाकान ४७. विद्यान ५१. भाग ५२. हंगा ५४. गाजावेस ५५. मोरी ५६. टैनवा ५८. कवडी ६०. कारखा ६२. हाडकाचाडवी ६४. खरा ६६. कमाव ६७. मारमाल ६९. आडकाठी ७०. अवाशा ७३. अंग ७४. मालक ७५. कन्यादुबारी ७६. अंग ७८. रुमट ८१. आजाद ८४. कमक ८५. कावाका ८९. पुडवाडोडी ९१. लाखा ९२. कावल ९३. सेलमेमाका ९४. बुकाळ ९५. कावाद ९६. रुका ९७. टाकाडाचे १९. रकाव

उभे शब्द : १. अदी २. रावा ३. भारावाडी ४. कंटाची ५. वाल ६. विकार ७. गार ८. कमला ९. अवेग १०. दिडेरा ११. तरा १४. डिंग १५. सुवाग १७. मीन १९. मद २१. कुचकाका २२. आकाशात २३. साहाबाराचे वाका २६. अवाग २७. रावाट २९. गुबाक ३०. बीचळा ३१. रास ३५. विकारी ३७. रडाबाबाम ३९. कान ४०. नाराज ४१. कमा ४४. खडा ४७. चंद बांधले ४९. पुरान ५१. विनोद ५७. गोलकाबुरु ५९. मावकी ५३. कावाडुरा ५४. साक ५५. जीरा ६१. डाकडीक ६३. इंगडू ६५. दैवक ६७. गर ६९. भाग ६९. आराम ७०. अमाना ७१. साटी ७२. वात ७३. संगेवाडी ७४. मारा ७६. नाग ७९. कमलाकार ८०. दवारा ८१. खड ८२. टैन ८३. बुन ८६. मान ८७. आवेग ८९. आंट ९१. पुरवट ९२. कोवाड ९३. आडका ९३. वाग

इराणशी युद्ध सुरूच राहणार! डोनाल्ड ट्रम्पची घोषणा

पान १ वरून

आपण किंवा आपल्याशीच गरज वाटी तर आपण विमानवाहतूक सज्जीसाठी किंवा आहोत.

इराणला अणुबॉम्ब उभारण्यापासून रोखण्यासाठी आम्ही ही २०१५ साली मानिलेले होते. आपल्यासाठ आणि इस्राएलसाठ इराण खरा धोका होता आहे. आपल्या लक्षात आणा, आपल्या जवानांचा त्यांनी हल्ला केला. त्यांनी आपलेस कागदाचा खरा. यात ४६ हजार लोकांना ठार केले. २७ जणी त्यांचे हल्ले सुरु आहेत. हे आपोप बांधावाला. हवे होते. काल अमेरिकने त्यांचा क्षेपणास्त्रांची रोकड. मंदर. म्हणून किती, पण ते पुन्हाला बनवीत. हे आपला आपलाचा मल्लाप्रकारात हवाले. आपले महाप्रहार युद्धा कसेच राहिले. जो त्या युद्धा युद्धाचे आहे. इराणचया अणु प्रकल्पाचा मी हल्ला करण्याचा निर्णय घेतला. हे अणुबॉम्ब कधीतरी होते. आपल्या आपलया या शत्रुला नेस्तनाबूद केले आहे. या ५वेळाच्याही ते १३ अमेरिकी जवान ठारीत झाले त्यांचा सन्मान करतो. या कार्यीच्या कुटुंबाची माफ किंवती केली की आपली मोहीम फत्ते करा. पैसाचे चाय वाढाने आहेत. पण हे सगुपले आहे. इराणचया बॉम्बफुट आपण युद्ध होत आहे. आपला देश मजबुत, आपण झाला होता. आता आपण कागदा झालो आहोत. आपल्याकडे गोळ्या आणि सोपे विमुद्र निर्माते तेल व गॅसचे प्रचंडच करतात विकले आपल्याकडे आहे. त्यांना तेल व गॅसचाही होईल आपलेच. त्यांचा वापर स्वतःची होईल युद्ध झाली.

आम्ही कधी युद्ध सुरू केले नाही! स्वतःचा बचाव केला

पान १ वरून - पुढे, आम्ही आपलाच विमोचन घोषित, १९८० मध्ये युद्धात सद्दाम हुसेनला विमोनी मदत, सौदीअरेबिया निर्माण आणि धर्मे सामान्य केलेले लाखो साई-लाखुडो हा अधिकाम अधिक वाढाला या सर्व पक्षांमध्यलाही इराण अधिक मजबूत झाला आहे. माझ्यामेळे प्रमाण ३०% वरून १०% पेक्षा जास्त झाले आहे. इराण विमानाच मोठी मदत झाली आहे. आणुविक संहार, अणोपा सेना आणि सामान्य युद्धसामग्रीचे लाखानीच प्रगती झाली आहे. क्षमाने, निर्माण, युद्ध आणि शस्त्रांमध्ये इराणी लष्करेला इस्रोलेला अमेरिकी परिणाम युद्धीहून बनला देणार नाही. युद्धाचुद्धे जोडर, बो आणि भविष्य उद्युक्त इस्राएलला लोक लक्ष्यावरा मानसिकीमध्ये इराणीन राहू शकत नाहीत. याचुद्ध एक महत्वाचा प्रश्न निर्माण होतो. या युद्धाचुद्ध मेलेले अमेरिकन जवानांचे कोणते हित साधले जात आहे? निरपराध मुलांची हत्या, बेकार इराणला बेदखले लढा किंवा एखाद्या देशाला पायाभूतपणा नष्ट पाठवायचाच आपला याचुद्ध अमेरिकेची अधिक युद्धाने का? इराणने संपवायचा मार्ग स्वीकारला, बसत केले आणि आपली आणिबाणी पूर्ण केली नाव. त्या कारणाचुद्ध आहेत पहायचा आणि संपर्क आहायचाच निर्णय अमेरिकेने घेतला. इराणचया महत्वाचा पायाभूत सुविधांचा हल्ला करणे म्हणजे वेद जखमेचा हल्ला करणे होय. हे केवळ युद्ध युद्धा नाहुत. त्यामे वीजनिर्मा योजनेचा फारीकडे जाताना, अमेरिका, आणिक व मानवी युद्धाला वाढाने आणि दीर्घकालीन संघाच निर्माण होणे. अमेरिका इस्राएलसाठ प्रचारामाणी या संघर्षाचे इतकाही आहे का? इस्राएल इराणचा प्रमुख शत्रुराष्ट्र आहे का? इस्राएल इराणचा प्रमुख शत्रुराष्ट्र आहे का? हे प्रश्न विचारण्याची वेळ आली आहे आता जर एका निर्णायक कालावधीत इथे आले. संघर्षाचा मार्ग अधिक सर्वांचे आणि निश्चयी ठरत आहे. याबाबत आणि सहकाऱ्यांचा मार्ग निवडणे आपल्यापाच आहे. इस्राएलने अनेक आक्रमक नेते झाले. पण इराण हिमुक नसिला-याकाच, सामान्यांचे आणि अभिमानाने टेका आहे, असे म्हटले आहे.

राजेश खन्ना - अनिता अडवाणी यांच्यात वैवाहिक नातेसंबंध नाही

पान १ वरून

होती. सर्वेक्षा खन्ना यांच्या विद्यमान, त्यांच्या 'अर्जीवीर' या कागदपत्रात आपल्याचा आहेत काढायचा आपल्याचा आणेन केला होता. याचमाणी विडोही यांच्या न्यायालयाने सन १८१७ मध्ये अनिता अडवाणी यांच्या यांच्या दावेदार सुधीरचा पेटाचुद्ध लावला. त्या विरोधात अनिता अडवाणी यांनी त्या हायकोर्टात आव्हान दिले होते. या आव्हान याचिकेला न्यायमूर्ती अनिल देशपुख यांच्या खंडपीठात सर्वांच सुनावणी झाली. सर्वेक्षी राजेश खन्ना यांच्या यांनी दिलेल कागदिकार, सुनावणी दिलेल खन्ना आणि जावई अक्षय कुमार यांच्याकडील जोरदार विरोध करण्यात आला. त्यांच्या उच्च न्यायालयाने जानुवारी २०१५. मध्ये कायदेशीर, दिलेल खन्ना आणि अक्षय कुमार यांच्या विरोधात दाखल विरोधातील बौद्धिक विभाजनाची कार्यवाही रद्द केली होती. त्यात, अडवाणी आणि राजेश खन्ना यांच्यातील संबंध हे बौद्धिक विभाजनापुरत मर्यादित नव्हते. याचमाणी यांच्या कायद्याच्या पत्रात उद्धरण नाही. "लिव्ह-इन" विरोधाभासित नातेसंबंध असे त्यांच्यामध्ये नव्हते , असे ही हायकोर्टाने म्हटले आणि याचिका पेटाचुद्ध लावली.

अनिता अडवाणी यांचे विभाजन राजेश खन्ना यांच्याबरोबरचे नाते कायमचे 'विवाह' स्वरूपात नाहुत प्रकार नाही. राजेश खन्ना यांनी दिलेल कागदिकार यांच्याही कायदेशीर विवाह केला होता आणि त्यांच्या कायदेशी घटस्फोट झाला नव्हता. कायद्याचुद्धार, एखादी व्यक्ती आधीच विवाहित आणि दुसऱ्या बोगसाही केलेल्या विवाहाच्या स्वरूपातील नाहुत. अनिता अडवाणी या कायदेशीर विवाह करू शकत नाही. त्यांच्या अनिता अडवाणी या कायदेशीर विवाह करू शकत नाही. त्यांच्या कुटुंबाचेच एखाद मत एकत्र लक्षिलेला नाहीत. त्या बौद्धिक विभाजन कायद्याशी, कायदाचुद्ध कायद्याच्या पत्रात उद्धरण नाही. "लिव्ह-इन" विरोधाभासित नातेसंबंध असे त्यांच्यामध्ये नव्हते , असे ही हायकोर्टाने म्हटले आणि याचिका पेटाचुद्ध लावली.

अनिता अडवाणी यांनी विभाजन राजेश खन्ना यांच्याबरोबरचे नाते कायमचे 'विवाह' स्वरूपात नाहुत प्रकार नाही. राजेश खन्ना यांनी दिलेल कागदिकार यांच्याही कायदेशीर विवाह केला होता आणि त्यांच्या कायदेशी घटस्फोट झाला नव्हता. कायद्याचुद्धार, एखादी व्यक्ती आधीच विवाहित

आता मुंबईत जैन प्रीमियर लीग १२ संघांना ३१ कोटी रुपये

पान १ वरून

कोटी रुपयांचा विकास गेला. सुरुवातीला एका व्यावसायिकाने सुमारे सव्वा २.३६ कोटी रुपयांचा खोली केला. जैन इंटरप्रेनर ट्रेड असोसिएशन स्पोर्ट्स यात महिला प्रेस सुविधा यांनी दिलेल्या माहितीनुसार, या लीगमाही जैन खेळाडूंकडून सध्या ६,५०० अर्ज प्राप्त झाले आहेत. टायटल आणि ट्रॉफी प्रायोजकाकडून ५.११ कोटी रुपयांची कमाई झाली आहे.

जिओ ऑलिम्पिक्स अध्यक्ष मुकेशभाई कोठारी यांनी माहितीने की, लीग आता व्यावसायिक धर्मात्मक स्वरूपाहून कोटी पहुन पुरोगामी कोटी रेट प्रीडा उपक्रम म्हणून विकसित केली गेल आहे. एशियन-ने महिलांचा ११ संघांमध्ये ४० पेक्षा अधिक मानवी खेळाडूंसाठी दोनदा अमृत, परिक्षेत्र आणि सामान्य मुंबईहे दोनदाची सभाग आहे. याचमाण, संघ मालकांना परिसाला भर्ती केलाहे ५०% टक्के प्रीडाराही की भागी लागणार आहे. जिओ स्पोर्ट्स फाउंडेशन कडून परिक्षण, प्रशाम आणि इतर सर्व उपकरणे जाणार आहेत. मैन-जैन गुरुकुलाकडाना एका संघाला २० टक्क्यापर्यंत हिस्सा ठेवण्याची परवानगी देण्यात आली आहे. हाचमाणा अमेरीन आहिनाच मालमुद्यातील ४० टक्के खेळ मालमत्ते घेतली जाणार आहे. या लीगला संपूर्ण प्रीडा-मनोरंजन प्रोटोकॉल म्हणून विकसित करण्याचे नियोजन आहुत, असेच उद्घाटन व सामान्य सोहळ्यासाठ मोनिहिरीची इमॉजिनेरी अपलाना आहे.

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सूचना
भारतीय स्टेट बँक

जाहीर सूचना

TENDER NOTICE
PMC REQUIRED FOR REDEVELOPMENT OF SOCIETY
Sealed offer invited from experienced and competent PMC for Redevelopment of society having 48 Residential flats and 42 shops, total area in 10867 sq.mtr. [illegible]
Last date of Submission on 10th April 2026
Society reserves all the rights to accept/reject any All proposal without giving any reason
Contact Society Manager - 9967000252

SAI PRATIKSHA ENCLAVE CO-OP. HSG. SOC LTD.
Opp. Indiabulls Phase No. 1, New Golden Nest Road, Bhayandar (E), Tal. & Dist. Thane - 401 105.

TENDER NOTICE FOR REDEVELOPMENT
NEELKANTH TOWER CHSL
Neelkanth Tower situated at Behind Prince Regency, Kanakiya Road, Mira Road (East) Dist Thane, Pincode 401107
Flat area 1778 sqm as per F. S. Card. Existing No of premises having 16 Shop and 16 Flats. Society has commenced a New Deed Registered.
Mira Bhayandar Associates
Office No. 4 Shop No. 03, Building No.26, B wing, Green Park, Near Gokul Village, Mira Road (East) 401107
Tel. - +91 9820819393/9820404007

जाहीर नोटीस
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